

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ESSAR OIL AND GAS
EXPLORATION AND PRODUCTION LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Essar Oil and Gas Exploration and Production Limited
2.	Date of incorporation of corporate debtor	10-05-2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India, under the Companies Act, 2013
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U11203GJ2016PLC091903
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: F 20, Balaji Shopping Wide Angle Highway, Nagalpur, Mahesana, Gujarat, India, 384002. Address at which Books of Accounts are maintained: Village/PO Gopalpur, Near Rajendra Nath, Polytechnic College, Gopalpur Sarenga Road P.S: -Ka, nksha, Durgapur, West Bengal, India, 713212.
6.	Insolvency commencement date in respect of corporate debtor	06-09-2024
7.	Estimated date of closure of insolvency resolution process	05-03-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name– Mohit Bipinchandra Adatiya Reg No- IBBI/IPA-001/IP-P-01966/2019-2020/13004
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add – 406, B M Square 2, Rajlaxmi Park, Motibaug Road, Above HDFC Bank, Junagadh, Gujarat, 362001 Email: camohitadatiya@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Add: NPV Insolvency Professionals Private Limited, 10th Floor, 1003, Zion Z1, Ramdas Road, Near Avalon Hotel, Thaltej, Ahmadabad, Gujarat ,380059 Email – essarogepl.cirp@gmail.com
11.	Last date for submission of claims	20-09-2024
12.	Classes of creditors, if any, under clause (b) of sub- section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in essarogepl.cirp@gmail.com (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a Corporate Insolvency Resolution Process of Essar Oil and Gas Exploration and Production Limited on 06-09-2024.

The creditors of Essar Oil and Gas Exploration and Production Limited are hereby called upon to submit their claims with proof on or before 20.09.2024 to the Interim Resolution Professional at the address mentioned against **Entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against Entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against Entry No.13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Mohit Bipinchandra Adatiya
Interim Resolution Professional
Essar Oil and Gas Exploration and Production Limited
IBBI Reg. No: IBBI/PA-001/IP-P-01966/2019-2020/13004
AFA Validity Upto: 30.06.2025

Date: 10.09.2024
Place: Junagadh

SNOW NO-SHOW

All's not well with the Himalayas

Om Parvat event merely an indicator of a bigger crisis

GARIMA SADHWANI
New Delhi, September 7

"OM IS THE sound of creation, its disappearance from our landscape is quite symbolic," says Nityanand Jayaraman, an environmentalist based in Chennai. For the first time in recorded history, the Om Parvat in Uttarakhand was devoid of snow in August this year.

The peak, which borders India, China, and Nepal, and is located at an altitude of 5,900 metres above sea level, is known for eternally being covered in snow. The snow forms the shape of 'Om' on the terrain from which the Himalayan peak gets its name.

But on August 16, snow completely disappeared from the mountain, leaving tourists and locals (who depend on the tourist economy) in a lurch.

While experts pointed fingers at the reduced snowfall, on August 26, the peak received snow again and the event went out of the news cycles.

But, Abinash Mohanty, sector head, Climate Change and Sustainability at IPE Global, and expert reviewer of IPCC-AR(6), says that it's crucial we keep talking about this and acknowledge that this is a big reminder of the consequences of climate change. Especially, since this is not the first time this has happened in recent years. In January this year, Gulmarg in Kashmir experienced a two-month dry spell with no snowfall. The economy, which largely depends on the ski resorts there, also faced a major setback.

Tourist guides from Uttarakhand also recently told media houses that the Adi Kailash mountain peak has been experiencing reduced snowfall in the last few years.

ALARMING SITUATION

■ For the first time in recorded history, Om Parvat in Uttarakhand was devoid of snow in August this year

■ Peak known for eternally being covered in snow, forms the shape of 'Om' on the terrain deriving its name

■ Gulmarg in Kashmir also experienced a two-month dry spell with no snowfall in January this year

■ Experts say while global warming and higher temperatures have played their part, intense heatwaves and forest fires have also been big factors



Why it's alarming

Mohanty tells FE, "Snow is one of the most important parts of our hydrological, climatological, and meteorological indicators of life. Any change in the quantity and quality of snowfall affects our life in ways that are both very visible and latent." But, wait. What exactly has caused this? Is global warming alone to blame here? No, says Mohanty. He explains that while global warming and higher temperatures have played their part here, intense heat waves and forest fires have also been big factors.

Global and regional emissions and man-made disruptions have also already damaged the sensitive ecosystem carrying capacity of the Himalayan region. This, according to Jayaraman, is the biggest reason though.

The environmentalist says, "Human intervention, in the name of growth and capitalism, has disrupted a long-standing balance that nature had created

in the last 12,000 years. We've done in a matter of a few centuries, what took geology hundreds of thousands of years to do. We've drastically altered land use, we've reduced biodiversity, and we've changed the nature of oceans — all for our own means. The Om Parvat event is just an indicator of the bigger crisis we are facing."

What an event like this also sets into motion is a ripple effect, says Mohanty. With the glaciers melting and reduced or no snowfall on mountain peaks, the water levels will rise and the intensity and frequency of extreme weather events will multiply.

He goes on to add, "Even if you only look at the fastened melting of the snow, the result is a severe change in our hydrological cycles. This is because instances of flash floods and cyclonic events will increase, the monsoon and seasonal patterns will be impacted — and not uniformly — and overall, the ecology of the Himalayan region will be

at a loss." A 2023 study by Nepal-based International Centre for Integrated Mountain Development, had estimated that by the end of this century, the Himalayas will experience 30-50% loss in the volume of glaciers. The study had indicated that by 2050, rivers will reach "peak water availability" from the melted ice flowing down, which experts say could lead to more frequent floods.

What we should be focusing on is also how we have forced life out of nature. Om Parvat is linked to capitalism and unchecked activities by man, as closely as it is linked to urban floods, Jayaraman highlights.

The next steps But, Gagan Reddy, the chief technical officer at ProClimate — a unified service provider in the climate space, says that it's extremely important that we don't view the disappearance of snow from Om Parvat in isolation. "It is crucial to recognise it as part of a long-standing issue that demands long-term solutions," he adds.

So where does one start with addressing the concern at hand?

According to Mohanty, the first step is a radical one and it's realising that there are no quick fixes. The way to go is checking anthropocentric activities — not just near Om Parvat, but in the Himalayan region as a whole.

Mohanty tells FE, "If that means tourist footfall decreasing, then be it. This will no doubt impact the local economy, but we need checks and balances to prevent the over exploitation of our fragile ecosystems because they do not have a buffer against extreme disastrous events."

In fact, a March 2023 study published in the Journal of Environmental Development said that in the period between 1901-2014, the Himalayan region experienced "significant warming, with the annual mean surface temperature increasing at about 0.11 degrees Celsius.

But Jayaraman adds that the modern nation states also need to confront the fact that they are "slaves of capitalists and investors."

Jayaraman says, "Our state does not know how to provide a living for our people without exploiting them, as well as nature. Both of them are suffering together. We need to question what development is, what living a good life is, and what growing sustainably is."

Reddy, on the other hand, explains that since the Himalayan ecosystem is more fragile than others, the effect of increased temperatures and widespread ecological disruption gets multiplied in the region — leaving it more vulnerable to the consequences of climate change.

"The world must urgently prioritise efforts to reduce carbon emissions. This responsibility extends beyond governments and also rests on the shoulders of the private sector. Climate financing, particularly for adaptation and mitigation initiatives, is a crucial pathway forward," Reddy emphasises.

US, China fight sharpened: EAM

PRESS TRUST OF INDIA
New Delhi, September 7

INDIA WOULD BE willing to work with like-minded partners on specific agenda and its role in the Quad is an example of such an approach, External Affairs Minister S Jaishankar said on Saturday, while calling for reformed multilateralism.

In a virtual address at the FPCI Global Town hall, Jaishankar, delving into major geopolitical developments, said the world is looking at a more "sharpened contestation" between the US and China on a range of areas.

He underlined that even as the world looks "complicated", India's desire and determination to ensure its stability and contribute to its prosperity is only getting stronger.

The Quad, comprising India, the US, Australia and Japan, has emerged as a key coalition focusing on working towards ensuring a free, open and rules-



based Indo-Pacific against the backdrop of China's growing muscle-flexing in the region.

In the context of key directions and developments in international relations over the last few decades, the observed that many big powers are now content to do less and the newer ones are more reticent in stepping forward.

"In many situations, it is left to the regionally significant players to sort out their own particular mess," he said.

Jaishankar, not Modi to address UNGA

PRESS TRUST OF INDIA
United Nations, September 7

PRIME MINISTER NARENDRA Modi will not address the annual debate at the UNGA session later this month, according to a revised provisional list of speakers issued by the UN. A provisional list of speakers for the General Debate of the 79th session of the UNGA issued by the UN in July had said that PM Modi would address the high-level debate on September 26. However, according to a revised provisional list of speakers issued by the UN on Friday, EAM S Jaishankar is now expected to address the General Debate on September 28. PM Modi is scheduled to travel to New York later this month and address a mega community event on Sept 22. He will also address UN's 'Summit of the Future' being convened on Sept 22 and 23.

US, UK spy chiefs call for Gaza ceasefire, praise 'bold' Ukraine

ASSOCIATED PRESS
London, September 7

THE HEADS OF the British and American foreign intelligence agencies said Saturday that Ukraine's surprise incursion into Russia is a significant achievement that could change the narrative of the grinding 2 1/2-year war.

Richard Moore, the head of Mi6, said Kyiv's surprise move in August to seize territory in Russia's Kursk region was "typically audacious and bold on the part of the Ukrainians, to try and change the game".

Speaking alongside Moore at a rare public event in London, CIA Director William Burns said the offensive was a "significant



CIA Director William Burns (left) & Mi6 Chief Richard Moore

achievement" that had exposed vulnerabilities in the Russian military. The two spymasters also wrote an opinion piece for the *Financial Times*, calling for a cease fire in Gaza and saying their agencies had "exploited our intelligence channels to

push hard for restraint and de-escalation". They said a cease-fire in Israel's war against Hamas "could end the suffering and appalling loss of life of Palestinian civilians and bring home the hostages after 11 months of hellish confinement".

'Slow EV demand worrying'

REUTERS
Paris, September 7

EUROPE'S AUTO INDUSTRY could face fines of 15 billion euros for carbon emissions due to slowing demand for electric vehicles, Renault CEO Luca de Meo said. Automakers face tougher EU CO2 targets in 2025 as the cap on average emissions from new vehicles sales falls to 94 grams/km from 116 g/km in 2024. "The

speed of the electric ramp-up is half of what we would need to achieve the objectives to avoid paying fines," de Meo said.

Exceeding CO2 limits can lead to fines amounting to 95 euros per excess CO2 g/km multiplied by the number of vehicles sold. "Everyone is talking about 2035, in 10 years, but we should be talking about 2025 because we are already struggling," he said.

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RELEVANT PARTICULARS	
1. Name of corporate debtor	Essar Oil and Gas Exploration and Production Limited
2. Date of incorporation of corporate debtor	10-05-2016
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India, under the Companies Act, 2013
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U11203GJ2016PLC091903
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: F-20, Balaji Shopping Wide Angle Highway, Nagarpal, Mahesana, Gujarat, India, 384002. Address at which Books of Accounts are maintained: Village/PO Gopalpur, Near Rajendra Nath, Polytechnic College, Gopalpur, Sarenga Road P.S.- Ka. Nksha, Durgapur, West Bengal, India, 713212.
6. Insolvency commencement date in respect of corporate debtor	06-09-2024
7. Estimated date of closure of insolvency resolution process	05-03-2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name - Mohit Bipinchandra Adatya Reg No- IBBI/IPA-001/IP-P-01966/2019-2020/13004
9. Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add - 406, B M Square 2, Rajlaxmi Park, Motibaug Road, Above HDFC Bank, Junagadh, Gujarat-362001 Email: camohitadaty@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Add: NPV Insolvency Professionals Private Limited, 10th Floor, 1003, Zon 21, Ramdas Road, Near Avilon Hotel, Thaltej, Ahmedabad, Gujarat, 380059 Email - essarogepl.cirp@gmail.com
11. Last date for submission of claims	20-09-2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names, for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in essarogepl.cirp@gmail.com (b) Not Applicable
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The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.	
A financial creditor belonging to a class, as listed against Entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against Entry No.13 to act as authorized representative of the class [NA] in Form CA.	
Submission of false or misleading proofs of claim shall attract penalties.	
Date: 08.09.2024	Sd/-
Place: Junagadh	Mohit Bipinchandra Adatya Interim Resolution Professional
Essar Oil and Gas Exploration & Production Limited IBBI Reg. No: IBBI/IPA-001/IP-P-01966/2019-2020/13004 AFA Validity Upto: 30.06.2025	

ESSAAR COATINGS INDIA LIMITED
CIN: U18201PB1997PLC020496
Registered Office Address: E 486 Phase VI, Focal Point, Ludhiana- 141010, Punjab, E-mail id: essaarcoatings0151@gmail.com

NOTICE OF 27TH ANNUAL GENERAL MEETING AND BOOK CLOSURE

Notice is hereby given that the 27th Annual General Meeting (AGM) of Essar Coatings India Limited (the Company) is scheduled to be held on Monday 30th Day of September 2024 at 4.00 P.M. at the registered office of the company at E 486 Phase VI, Focal Point Ludhiana- 141010, Punjab. In accordance with MCA Circulars, the Company has sent the Notice of the AGM setting out the Ordinary and Special Business to be transacted along with Annual Report for the FY 2023-2024 through physical mode, to all its members whose address are registered with the Company as on Friday, September 06, 2024. The physical dispatch of Annual Report & AGM Notice has been completed on September 07, 2024.

Notice is also hereby given that pursuant to Section 91 of the Companies Act 2013 read with rule 10 of Companies (Management and Administration) Rules, 2014, the Register of Members and Share Transfer Books of the Company will remain closed from Monday, September 23, 2024 to Monday, September 30, 2024 (both days inclusive) for the purpose of the AGM. Members holding shares in physical mode whose email IDs are not registered, may get their email IDs registered by submitting a request letter to the Company at essaarcoatings0151@gmail.com. However, for the shares held in demat form, members are requested to write to their depository Participant or Company's Registrar and Transfer Agent CDSL Ventures Limited.

A person whose name is recorded in the Register of Members as on the Cut-Off date i.e. Friday, September 20, 2024 only shall be entitled to avail the facility of voting at the AGM. A person who is not a member as on the Cut-off date should treat this Notice for information purpose only. If you have any queries or issues regarding attending AGM you can write an email to essaarcoatings0151@gmail.com.

For Essar Coatings India Limited
Sd/-
Sanjay Gupta
Director
DIN: 00652165

PLACE : Ludhiana
DATE : September 07, 2024

BMW Industries Limited
CIN - L51109WB1981PLC034212
119 PARK STREET, WHITE HOUSE, 3RD FLOOR, KOLKATA-700016.
Email- info@bmwi.co.in Phone: 033-40071704
Website: www.bmwi.co.in

Notice is hereby given that the 42nd Annual General Meeting (AGM) of the Members of **BMW Industries Limited** (the Company) is scheduled to be held on **Monday, 30th September, 2024 at 11.30 a.m. IST through Video Conferencing (VC)/Other Audio Visual Means (OAVM)** facility to transact the business, as set out in the notice of AGM in compliance with the provisions of the Companies Act, 2013 the Rules made thereunder and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations), read General Circular No. 14/2020 dated 8th April, 2020, General Circular No. 17/2020 dated 13th April, 2020 and subsequent circulars issued in this regard, the latest being General Circular No. 09/2023 dated 25th September, 2023 (hereinafter collectively called as "MCA Circulars" and circulars issued by Securities and Exchange Board of India vide its circular dated May 12, 2020, 15th January 15, 2021, 13th May, 2022, 6th January, 2023 and 7th October, 2023 (hereinafter collectively called as "Circulars"). In accordance with the above Circulars, the Company has completed dispatch of Notices convening the 42nd AGM along with the Annual Report for Financial Year 2023-2024 through electronic means whose names appear in the Register of Members as on Saturday, August 30, 2024 to those Members whose e-mail addresses are registered with the Company or Registrar & Transfer Agent (RTA) and Depositories. The Notices and the Annual Report are available on the website of the Company and the Stock Exchanges respectively at: www.bmwi.co.in, www.bseindia.com and on website of CDSL at: <https://www.cdslindia.com> in compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide e-Voting facilities through CDSL to its Members, in respect of business that may be transacted at the AGM. The manner and instructions to cast votes through remote e-Voting as well as through e-Voting system during the AGM have been provided in the Notice. The business set out in the Notice shall be transacted through e-Voting only.

A person, whose name appears in the Register of Members as on the "cut-off date", i.e., **Monday, September 23, 2024**, only shall be entitled to avail the facility of e-voting for the Meeting.

The e-voting commences on Friday, September 27, 2024 at 9:00 A.M. and ends on Sunday, September 29, 2024 at 5:00 P.M. and shall be disabled thereafter.

The Members who have cast their vote by remote e-voting may attend the AGM through VC/OAVM but shall not be entitled to vote at the AGM. The Members who have not cast their vote by remote e-voting may exercise the facility of e-Voting provided at the AGM.

A person who has acquired shares and become a member of the Company after the emails are sent may obtain the credentials for remote e-Voting by sending a request at helpdesk.evoting@cdslindia.com or 1800225533. However, if the person is already registered with CDSL for remote e-voting then the existing user ID and password can be used for casting vote. Members will be able to attend the AGM through VC/OAVM provided by CDSL at <https://www.evotingindia.com> by using their remote e-Voting login credentials.

In case of any queries relating to voting by electronic means, please refer to the Frequently Asked Questions (FAQs) on e-Voting and e-voting user manual for Shareholders available at <https://www.evotingindia.com> under the help section or write to the undersigned at the registered office address of the Company or email id: info@bmwi.co.in / vikram.kapur@bmwi.co.in or tel: 033 4007 1704.

For BMW Industries Limited
Sd/-
Vikram Kapur
(Company Secretary & Compliance Officer)
ACS 9812

Dated : 07.09.2024
Place : Kolkata

Dhanlaxmi Bank Limited
CIN: L65191KL1927PLC000307
Regd. Off: P.B No.9, Dhanalakshmi Buildings, Naikanal, Thrissur, Kerala-680001
Ph: 0487-2999711; Fax: 0487-2335367
Corporate Office: Punnunkam, Thrissur, Kerala-680002; Ph: 0487-7107100
E-mail: investors@dhanbank.co.in; Website: www.dhanbank.com

NOTICE OF 97th ANNUAL GENERAL MEETING

Notice is hereby given that the 97th Annual General Meeting ("AGM") of the Shareholders of Dhanlaxmi Bank Limited will be held on Monday, September 30, 2024 at 11.00 A.M (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM" in compliance with the Companies Act 2013 read with General Circulars April 08, 2020, April 13, 2020, May 05, 2020, January 13, 2021, December 08, 2021, December 14, 2021, May 05, 2022, December 28, 2022 and 2023 issued by the Ministry of Corporate Affairs (MCA), SEBI vide its circulars dated May 12, 2020, January 15, 2021, May 13, 2022, January 05, 2023 and October 07, 2023 (collectively referred to as "SEBI Circulars") and all other applicable laws and circular issued by MCA, Government of India and Securities and Exchange Board of India (SEBI) to transact the businesses that will be set forth in the Notice of the Meeting.

In compliance with the above-mentioned circulars, the Notice of the AGM along with Annual Report for the financial year 2023-24 has been sent in electronic mode to all the registered Shareholders of the Bank as on August 30, 2024, to their e-mail addresses registered with the Bank / Depository Participants / Registrar & Transfer Agents. The Notice of AGM and the Annual Report of the Bank for the financial year 2023-24 will also be available on the websites of the Bank (www.dhanbank.com), KFin (evoting.kfintech.com), National Stock Exchange of India Limited (www.nseindia.com) and BSE Limited (www.bseindia.com).

Accordingly, the Bank has completed the sending of Notice of the AGM along with the Annual Report for the financial year 2023-24 to the registered e-mail addresses of Shareholders on Saturday, September 07, 2024.

Pursuant to Section 108 of the Companies Act, 2013 read with Companies (Management and Administration) Rules, 2014 and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Bank is providing electronic voting ("remote e-voting") facility to the Shareholders of the Bank to cast their vote electronically on all resolutions set forth in the above mentioned Notice convening the 97th Annual General Meeting. The Bank has engaged the services of M/s. KFin Technologies Limited ("KFin") as the authorized agency to provide remote e-voting facilities. The remote e-voting period will commence from 9:00 A.M (IST) on Friday, September 27, 2024 and will end on Sunday September 29, 2024 at 5:00 P.M (IST). The e-voting module will be disabled by KFin for voting thereafter and no voting shall be allowed beyond 5:00 P.M on Sunday, September 29, 2024. Once the vote on a resolution is cast by the shareholder, the shareholder shall not be allowed to change it subsequently. Further, Shareholders who have cast their vote through remote e-voting in respect of the Resolution(s) as set out in the Notice of the AGM, may attend the AGM, but shall not be entitled to cast their vote again during the AGM.

The facility of e-voting will also be made available at the time of the Meeting ("Instapoll") for those Shareholders who have not voted through the remote e-voting facility.

The user ID and password for e-voting and the procedure for remote e-voting / Instapoll / registration for attendance at AGM have been sent by KFin to all the Shareholders along with the Notice of AGM and Annual Report.

The cut-off date (i.e. the record date) for the purpose of voting is Tuesday, September 24, 2024 and the voting rights will be one vote per Equity Share registered in the name of the shareholders/beneficial owners as on that date. The Register of Members and Share Transfer Books of the Bank will remain closed from Wednesday, September 25, 2024 to Monday, September 30, 2024 (both days inclusive) on account of the 97th Annual General Meeting.

The Board of Directors has appointed Mr.V.Suresh, Practising Company Secretary (Senior Partner, M/s.V.Suresh & Associates, Practising Company Secretaries) as Scrutinizer to scrutinize the voting process.

In case of the need for any technical assistance or any grievances connected with e-voting, Shareholders may contact Mr. Vasantha Rao Chowdari, Manager, KFin Technologies Limited, "Selenium Tower B", Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad-500032; Phone: 1800 3094 001 (tollfree). Shareholders who have not received the e-mail of the aforesaid Notice / Annual Report or who have purchased the Equity Shares of the Bank after August 30, 2024 may also contact Mr. Vasantha Rao Chowdari, Manager at the above mentioned address / phone number for the e-mail of the Notice / Annual Report.

Shareholders who have not registered their e-mail address and, therefore, are not able to receive the Annual Report, Notice of AGM and e-Voting Instructions, may temporarily get their email address and mobile number registered with M/s. KFin Technologies Limited, the Bank's RTA, by accessing the link <https://ris.kfintech.com/clientservices/mobileereg/mobileemailreg.aspx>.

Please note that, in terms of the aforementioned circulars, the Bank will not be sending physical copies of the Notice of AGM and the Annual Report to the Shareholders.

For Dhanlaxmi Bank Limited
Sd/-
Venkatesh.H
Company Secretary & Secretary to the Board

Place: Thrissur
Date: September 07, 2024

CREMICA AGRO FOODS LIMITED
Regd off: 455, Sohan Palace, 2nd Floor, The Mall Ludhiana, Punjab- 141001, Ph: 01826-225418; CIN: L15146PB1989PLC009676
E-mail: manager.cafl@gmail.com; Website: www.cafl.co.in

NOTICE TO THE MEMBERS OF THE 35TH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC)/OTHER AUDIO-VISUAL MEANS (OAVM) AND INFORMATION REGARDING BOOK CLOSURE

The 35th (Thirty Fifth) Annual General Meeting ("AGM") of the Company will be held on Monday, 30th September, 2024, at 11:00 AM IST through VC / OAVM, in compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI) to transact the business set forth in the Notice of the AGM.

The Notice of the AGM along with the Annual Report for Financial Year 2023-24 has been sent to all those members whose email IDs are registered with the Company/Registrar and Share Transfer Agent/Depository/Depository Participants. The Notice of the AGM and the Annual Report are also available on the Company's website at www.cafl.co.in, on the website of the Stock Exchange i.e. www.mse.in and on the website of Link Intime India Private Limited at <https://www.linkintime.co.in>. Members can attend the AGM through VC / OAVM facility only or view the live webcast at <https://www.linkintime.co.in>. The instructions for joining the AGM are provided in the Notice of the AGM. Members attending the Meeting through VC/OAVM shall be counted for the purposes of quorum under Section 103 of the Companies Act, 2013.

Members are requested to contact the Depository Participants in case of shares held in electronic form or the Company's Registrar and Transfer Agent, Link Intime India Private Limited, in case the shares are held in physical form for validating/ updating their email address and mobile nos. Members who have not registered their e-mail address may get their email address and mobile number registered with Link Intime India Private Limited, by visiting the https://web.linkintime.co.in/EmailReg/Email_Register.html or if the shares are in Demat form, they can contact their DP. In case of any queries, Members may write to instameet@linkintime.co.in. Alternatively, Members may send an e-mail request to the email id delhi@linkintime.co.in along with scanned copy of the signed request letter providing the email address, mobile number, self-attested PAN copy and Client Master copy in case of electronic folio and copy of share certificate in case of physical folio.

Members are requested to note the following contact details for addressing queries/grievances, if any.

M/S Link Intime India Pvt Ltd., Noble Heights, 1ST Floor, Plot NH 2C-1 Block LSC, Near Savitri Market, Janakpuri, New Delhi - 110058, Email: delhi@linkintime.co.in, Phone: 011- 41410592-94, Fax: 011- 41410591.

Members will have an opportunity to cast their vote(s) remotely on the business as set forth in the Notice of the AGM through remote voting. The manner of remote e-voting for members holding shares in dematerialised mode, physical mode and members who have not registered their email addresses is provided in the Notice of the AGM. The facility for e-voting will also be provided at the AGM and Members attending the AGM, who have not cast their votes by remote e-voting, will be able to vote electronically at the meeting.

The remote e-voting facility will be available during the following voting period:

Commencement of remote e-voting: Friday, 27th September, 2024 at 09:00 A.M
End of remote e-voting: Sunday, 29th September, 2024 at 05:00 P.M.
The remote e-voting will not be allowed beyond the aforesaid date and time and the remote e-voting module shall be forthwith disabled by Link Intime India Private Limited upon expiry of the aforesaid period.

Pursuant to the provisions of Section 91 of the Companies Act, 2013 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 the Register of Members and the Share Transfer Books of the Company will remain closed from Tuesday, 24th September, 2024 to Monday, 30th September, 2024 (both days inclusive) for the purpose of AGM (Record date: 23rd September, 2024)

Members are requested to carefully read the Notice of the AGM and in particular, instructions for joining the AGM, manner of casting vote through remote e-voting or voting at the AGM.

Date: 7th September, 2024
Place: Ludhiana
For Cremica Agro Foods Limited
Sd/-
Vishakha Rathour
Company Secretary and Compliance Officer
M. No. A73123

SNOW NO-SHOW

All's not well with the Himalayas

Om Parvat event merely an indicator of a bigger crisis

GARIMA SADHWANI New Delhi, September 7

"OM IS THE sound of creation, its disappearance from our landscape is quite symbolic," says Nityanand Jayaraman, an environmentalist based in Chennai.

The peak, which borders India, China, and Nepal, and is located at an altitude of 5,900 metres above sea level, is known for eternally being covered in snow.

But, on August 16, snow completely disappeared from the mountain, leaving tourists and locals (who depend on the tourist economy) in a lurch.

While experts pointed fingers at the reduced snowfall, on August 26, the peak received snow again and the event went out of the news cycles.

But, Abinash Mohanty, sector head, Climate Change and Sustainability at IPE Global, and expert reviewer of IPCC-AR(6), says that it's crucial we keep talking about this and acknowledge that this is a big reminder of the consequences of climate change.

Tourist guides from Uttarakhand also recently told media houses that the Adi Kailash mountain peak has been experiencing reduced snowfall in the last few years.

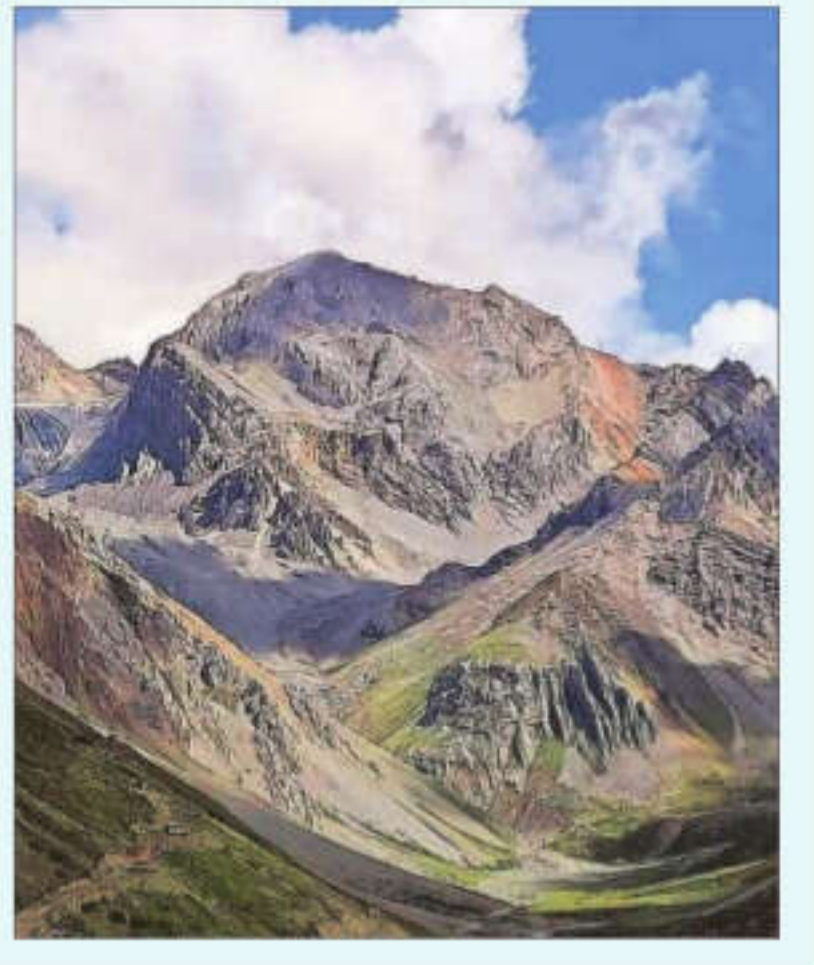
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Why it's alarming

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Global and regional emissions and man-made disruptions have also already damaged the sensitive ecosystem carrying capacity of the Himalayan region.

The environmentalist says, "Human intervention, in the name of growth and capitalism, has disrupted a long-standing balance that nature had created

in the last 12,000 years. We've done in a matter of a few centuries, what took geology hundreds of thousands of years to do.

What an event like this also sets into motion is a ripple effect, says Mohanty. With the glaciers melting and reduced or no snowfall on mountain peaks, the water levels will rise and the intensity and frequency of extreme weather events will multiply.

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So where does one start with addressing the concern at hand?

Experts blame human intervention as a major factor

US, China fight sharpened: EAM

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In a virtual address at the FPCI Global Town hall, Jaishankar, delving into major geopolitical developments, said the world is looking at a more "sharpened contestation" between the US and China on a range of areas.

He underlined that even as the world looks "complicated", India's desire and determination to ensure its stability and contribute to its prosperity is only getting stronger.

The Quad, comprising India, the US, Australia and Japan, has emerged as a key coalition focusing on working towards ensuring a free, open and rules-



based Indo-Pacific against the backdrop of China's growing muscle-flexing in the region.

In the context of key directions and developments in international relations over the last few decades, the observed that many big powers are now content to do less and the newer ones are more reticent in stepping forward.

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ESSAAR COATINGS INDIA LIMITED Notice of 27th Annual General Meeting and Book Closure. Registered Office Address: E-486 Phase VI, Focal Point, Ludhiana-141010. Meeting date: September 07, 2024.

BMW Industries Limited Notice of 42nd Annual General Meeting (AGM) of the Members of BMW Industries Limited. Registered Office: 119 PARK STREET, WHITE HOUSE, 3RD FLOOR, KOLKATA-700016. Meeting date: 07.09.2024.

Dhanlaxmi Bank Notice of 97th Annual General Meeting. Registered Office: P.B. No.9, Dhanalaxmi Buildings, Naiknakan, Thrissur, Kerala-680001. Meeting date: September 07, 2024.

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in the last 12,000 years. We've done in a matter of a few centuries, what took geology hundreds of thousands of years to do.

What an event like this also sets into motion is a ripple effect, says Mohanty. With the glaciers melting and reduced or no snowfall on mountain peaks, the water levels will rise and the intensity and frequency of extreme weather events will multiply.

He goes on to add, "Even if you only look at the fastened melting of the snow, the result is a severe change in our hydrological cycles. This is because instances of flash floods and cyclonic events will increase, the monsoon and seasonal patterns will be impacted - and not uniformly - and overall, the ecology of the Himalayan region will be

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But on August 16, snow completely disappeared from the mountain, leaving tourists and locals (who depend on the tourist economy) in a lurch.

While experts pointed fingers at the reduced snowfall, on August 26, the peak received snow again and the event went out of the news cycles.

But, Abinash Mohanty, sector head, Climate Change and Sustainability at IPE Global, and expert reviewer of IPCC-AR(6), says that it's crucial we keep talking about this and acknowledge that this is a big reminder of the consequences of climate change. Especially, since this is not the first time this has happened in recent years. In January this year, Gulmarg in Kashmir experienced a two-month dry spell with no snowfall. The economy, which largely depends on the ski resorts there, also faced a major setback.

Tourist guides from Uttarakhand also recently told media houses that the Adi Kailash mountain peak has been experiencing reduced snowfall in the last few years.

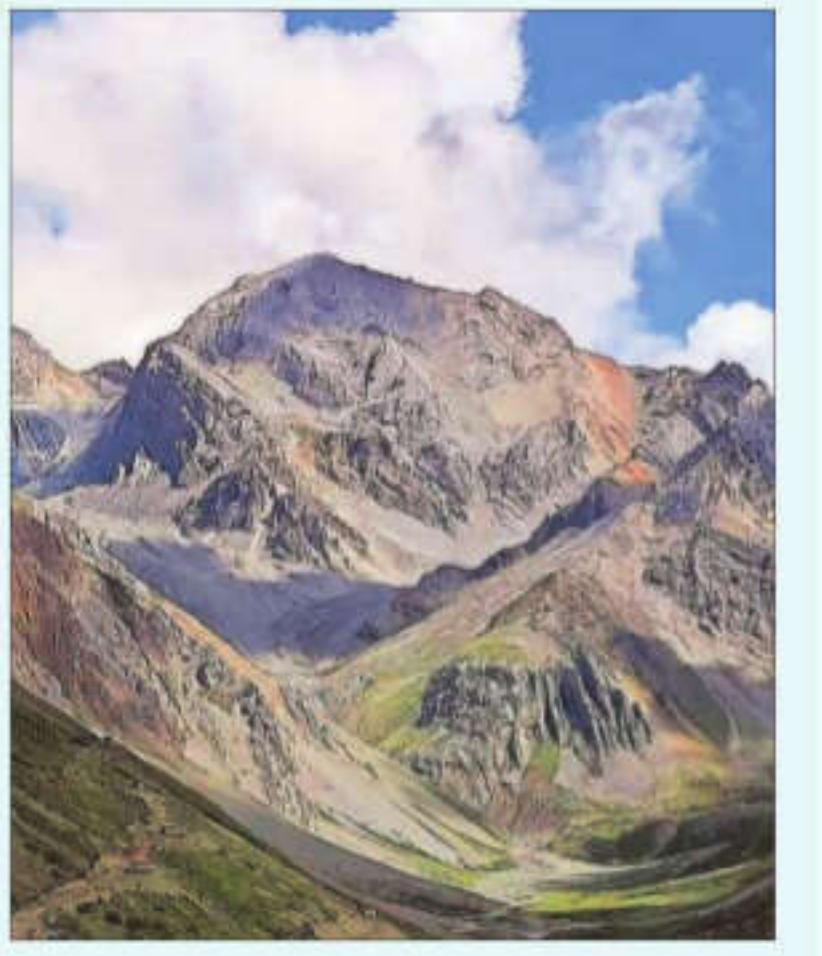
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Why it's alarming

Mohanty tells FE, "Snow is one of the most important parts of our hydrological, climatological, and meteorological indicators of life. Any change in the quantity and quality of snowfall affects our life in ways that are both very visible and latent." But, wait. What exactly has caused this? Is global warming alone to blame here? No, says Mohanty. He explains that while global warming and higher temperatures have played their part here, intense heat waves and forest fires have also been big factors.

Global and regional emissions and man-made disruptions have also already damaged the sensitive ecosystem carrying capacity of the Himalayan region. This, according to Jayaraman, is the biggest reason though.

The environmentalist says, "Human intervention, in the name of growth and capitalism, has disrupted a long-standing balance that nature had created

Experts blame human intervention as a major factor

In the last 12,000 years. We've done in a matter of a few centuries, what took geology hundreds of thousands of years to do. We've drastically altered land use, we've reduced biodiversity, and we've changed the nature of oceans - all for our own means. The Om Parvat event is just an indicator of the bigger crisis we are facing."

What an event like this also sets into motion is a ripple effect, says Mohanty. With the glaciers melting and reduced or no snowfall on mountain peaks, the water levels will rise and the intensity and frequency of extreme weather events will multiply.

He goes on to add, "Even if you only look at the fastened melting of the snow, the result is a severe change in our hydrological cycles. This is because instances of flash floods and cyclonic events will increase, the monsoon and seasonal patterns will be impacted - and not uniformly - and overall, the ecology of the Himalayan region will be

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The next steps But, Gagan Reddy, the chief technical officer at ProClima - a unified service provider in the climate space, says that it's extremely important that we don't view the disappearance of snow from Om Parvat in isolation. "It is crucial to recognise it as part of a long-standing issue that demands long-term solutions," he adds.

So where does one start with addressing the concern at hand?

According to Mohanty, the first step is a radical one and it's realising that there are no quick fixes. The way to go is checking anthropometric activities - not just near Om Parvat, but in the Himalayan region as a whole.

Mohanty tells FE, "If that means tourist footfall decreasing, then be it. This will no doubt impact the local economy, but we need checks and balances to prevent the over-exploitation of our fragile ecosystems because they do not have a buffer against extreme disastrous events."

In fact, a March 2023 study published in the Journal of Environmental Development said that in the period between 1901-2014, the Himalayan region experienced "significant warming, with the annual mean surface temperature increasing at about 0.11 degrees Celsius.

But Jayaraman adds that the modern nation states also need to confront the fact that they are "slaves of capitalists and investors."

Jayaraman says, "Our state does not know how to provide a living for our people without exploiting them, as well as nature. Both of them are suffering together. We need to question what development is, what living a good life is, and what growing sustainably is."

Reddy, on the other hand, explains that since the Himalayan ecosystem is more fragile than others, the effect of increased temperatures and widespread ecological disruption gets multiplied in the region - leaving it more vulnerable to the consequences of climate change.

"The world must urgently prioritise efforts to reduce carbon emissions. This responsibility extends beyond governments and also rests on the shoulders of the private sector. Climate financing, particularly for adaptation and mitigation initiatives, is a crucial pathway forward," Reddy emphasises.

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New Delhi, September 7

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CIN: U18201PB1997PLC020496
Registered Office Address: E-488 Phase VI, Focal Point, Ludhiana - 141010, Punjab, E-mail ID: essaarcoatings0151@gmail.com
NOTICE OF 27TH ANNUAL GENERAL MEETING AND BOOK CLOSURE
Notice is hereby given that the 27th Annual General Meeting (AGM) of Essaar Coatings India Limited (the Company) is scheduled to be held on Monday 30th Day of September 2024 at 4.00 PM, at the registered office of the company at E-488 Phase VI, Focal Point Ludhiana - 141010, Punjab. In accordance with MCA Circulars, the Company has sent the Notice of the AGM setting out the Ordinary and Special Business to be transacted along with Annual Report for the FY 2023-2024 through physical mode, to all its members whose address are registered with the Company as on Friday, September 06, 2024. The physical dispatch of Annual Report & AGM Notice has been completed on September 07, 2024.
Notice is also hereby given that pursuant to Section 91 of the Companies Act 2013 read with rule 10 of Companies (Management and Administration) Rules, 2014, the Register of Members and Share Transfer Books of the Company will remain closed from Monday, September 23, 2024 to Monday, September 30, 2024 (both days inclusive) for the purpose of the AGM. Members holding shares in physical mode whose email IDs are not registered, may get their email IDs registered by submitting a request letter to the Company at essaarcoatings0151@gmail.com. However, for the shares held in demat form, members are requested to write to their depository Participant or Company's Registrar and Transfer Agent CDSL Ventures Limited.
A person whose name is recorded in the Register of Members as on the Cut-Off date i.e. Friday, September 20, 2024 only shall be entitled to avail the facility of voting at the AGM. A person who is not a member as on the Cut-off date should treat this Notice for information purpose only. If you have any queries or issues regarding attending AGM you can write an email to essaarcoatings0151@gmail.com.
For Essaar Coatings India Limited
Sd/-
Sanjay Gupta
Director
DIN: 00652165
PLACE : Ludhiana
DATE : September 07, 2024

BMW Industries Limited
CIN - L51109WB1981PLC034212
119 PARK STREET, WHITE HOUSE, 3RD FLOOR, KOLKATA-700016.
Email- info@bmwli.co.in Phone: 033-40071704
Website: www.bmwli.co.in
Notice is hereby given that the 42nd Annual General Meeting (AGM) of the Members of **BMW Industries Limited** (the Company) is scheduled to be held on **Monday, 30th September, 2024 at 11.30 a.m. IST through Video Conferencing (VC)/Other Audio Visual Means (OAVM)** facility to transact the business, as set out in the notice of AGM in compliance with the provisions of the Companies Act, 2013 the Rules made thereunder and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), read General Circular No. 14/2020 dated 8th April, 2020, General Circular No. 17/2020 dated 13th April, 2020 and subsequent circulars issued in this regard, the latest being General Circular No. 09/2023 dated 25th September, 2023 (hereinafter collectively called as "MCA Circulars" and circulars issued by Securities and Exchange Board of India vide its circular dated May 12, 2020, 15th January 15, 2021, 13th May, 2022, 5th January, 2023 and 7th October, 2023 (hereinafter collectively called as "Circulars"). In accordance with the above Circulars, the Company has completed dispatch of Notices convening the 42nd AGM along with the Annual Report for Financial Year 2023-2024 through electronic means whose names appear in the Register of Members as on Saturday, August 30, 2024 to those Members whose e-mail addresses are registered with the Company of Registrar & Transfer Agent (RTA) and Depositories. The Notice and the Annual Report are available on the website of the Company and the Stock Exchanges respectively at: www.bmwli.co.in; www.sei-india.com and on website of CDSL at: <https://www.cdslindia.com>. In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide e-Voting facilities through CDSL to its Members, in respect of business, that may be transacted at the AGM. The manner and instructions to cast votes through remote e-Voting as well as through e-Voting system during the AGM have been provided in the Notice. The business set out in the Notice shall be transacted through e-Voting only.
A person, whose name appears in the Register of Members as on the "cut-off date", i.e., **Monday, September 23, 2024, only shall be entitled to avail the facility of e-voting for the Meeting.** The e-voting commences on Friday, September 27, 2024 at 9:00 A.M. and ends on Sunday, September 29, 2024 at 5:00 P.M. and shall be disabled thereafter.
The Members who have cast their vote by remote e-voting may attend the AGM through VC/OAVM but shall not be entitled to vote at the AGM. The Members who have not cast their vote by remote e-voting may exercise the facility of e-Voting provided at the AGM.
A person who has acquired shares and become a Member of the Company after the emails are sent may obtain the credentials for remote e-voting by sending a request at helpdesk.evoting@cdslindia.com or 1800225533. However, if the person is already registered with CDSL for remote e-voting then the existing user ID and password can be used for casting vote. Members will be able to attend the AGM through VC/OAVM provided by CDSL at <https://www.evotingindia.com> by using their remote e-Voting login credentials.
In case of any queries relating to voting by electronic means, please refer to the Frequently Asked Questions (FAQs) on e-Voting and e-voting user manual for Shareholders available at <https://www.evotingindia.com> under the help section or write to the undersigned at the registered office address of the Company or email ID: info@bmwli.co.in / vikramkapur@bmwli.co.in or tel. 033 4007 1704.
For BMW Industries Limited
Sd/-
Vikram Kapur
(Company Secretary & Compliance Officer)
ACS 3812
Dated : 07.09.2024
Place : Kolkata

Dhanlaxmi Bank Limited
CIN: L65191KL1927PLC000307
Regd. Off: P.B.No.9, Dhanalaxmi Buildings, Naiknakan, Thiruvur, Kerala-680001
Ph: 0487-2999711; Fax: 0487-2335367
Corporate Office: Punnunkann, Thiruvur, Kerala-680002; Ph: 0487-7107100
E-mail: investors@dhanbank.co.in; Website: www.dhanbank.com
NOTICE OF 97th ANNUAL GENERAL MEETING
• Notice is hereby given that the 97th Annual General Meeting ("AGM") of the Shareholders of Dhanlaxmi Bank Limited will be held on Monday, September 30, 2024 at 11.00 A.M (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM" in compliance with the Companies Act 2013 read with General Circulars April 08, 2020, April 13, 2020, May 05, 2020, January 13, 2021, December 08, 2021, December 14, 2021, May 05, 2022, December 28, 2022 and September 25, 2023 issued by the Ministry of Corporate Affairs (MCA), SEBI vide its circulars dated May 12, 2020, January 15, 2021, May 13, 2022, January 05, 2023 and October 07, 2023 (collectively referred to as "SEBI Circulars") and all other applicable laws and circular issued by MCA, Government of India and Securities and Exchange Board of India (SEBI) to transact the business that will be set forth in the Notice of the Meeting.
• In compliance with the above-mentioned circulars, the Notice of the AGM along with Annual Report for the financial year 2023-24 has been sent in electronic mode to all the registered Shareholders of the Bank as on August 30, 2024, to their e-mail addresses registered with the Bank / Depository Participants / Registrar & Transfer Agents. The Notice of AGM and the Annual Report of the Bank for the financial year 2023-24 will also be available on the websites of the Bank (www.dhanbank.com), KFin (evoting.kfintech.com), National stock Exchange of India Limited (www.nseindia.com) and BSE Limited (www.bseindia.com).
• Accordingly, the Bank has completed the sending of Notice of the AGM along with the Annual Report for the financial year 2023-24 to the registered e-mail addresses of Shareholders on Saturday, September 07, 2024.
• Pursuant to Section 108 of the Companies Act, 2013 read with Companies (Management and Administration) Rules, 2014 and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Bank is providing electronic voting ("remote e-voting") facility to the Shareholders of the Bank to cast their vote electronically on all resolutions set forth in the above mentioned Notice convening the 97th Annual General Meeting. The Bank has engaged the services of M/s. KFin Technologies Limited ("KFin") as the authorized agency to provide remote e-voting facilities. The remote e-voting period will commence from 9.00 A.M (IST) on Friday, September 27, 2024 and will end on Sunday September 29, 2024 at 5.00 P.M (IST). The e-voting module will be disabled by KFin for voting thereafter and no voting shall be allowed beyond 5.00 P.M on Sunday, September 29, 2024. Once the vote on a resolution is cast by the shareholder, the shareholder shall not be allowed to change it subsequently. Further, Shareholders who have cast their vote through remote e-voting in respect of the Resolution(s) as set out in the Notice of the AGM, may attend the AGM, but shall not be entitled to cast their vote again during the AGM.
• The facility of e-voting will also be made available at the time of the Meeting ("Instapoll") for those Shareholders who have not voted through the remote e-voting facility.
• The user ID and password for e-voting and the procedure for remote e-voting / instapoll / registration for attendance at AGM have been sent by KFin to all the Shareholders along with the Notice of AGM and Annual Report.
• The cut-off date (i.e. the record date) for the purpose of voting is Tuesday, September 24, 2024 and the voting rights will be one vote per Equity Share registered in the name of the shareholders/ beneficial owners as on that date. The Register of Members and Share Transfer Books of the Bank will remain closed from Wednesday, September 25, 2024 to Monday, September 30, 2024 (both days inclusive) on account of the 97th Annual General Meeting.
• The Board of Directors has appointed Mr. V. Suresh, Practising Company Secretary (Senior Partner, M/s. V. Suresh & Associates, Practising Company Secretaries) as Scrutinizer to scrutinize the voting process.
• In case of the need for any technical assistance or any grievances connected with e-voting, Shareholders may contact Mr. Vasantha Rao Chowdari, Manager, KFin Technologies Limited, "Selenium Tower B", Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad-500032; Phone: 1800 3094 001 (tollfree). Shareholders who have not received the e-mail of the aforesaid Notice / Annual Report or who have purchased the Equity Shares of the Bank after August 30, 2024 may also contact Mr. Vasantha Rao Chowdari, Manager at the above mentioned address / phone number for the e-mail of the Notice / Annual Report.
• Shareholders who have not registered their e-mail address and, therefore, are not able to receive the Annual Report, Notice of AGM and e-Voting instructions, may temporarily get their email address and mobile number registered with M/s. KFin Technologies Limited, the Bank's RTA, by accessing the link <https://ris.kfintech.com/clientservices/mobileereg/mobilemailreg.aspx>.
• Please note that, in terms of the aforementioned circulars, the Bank will not be sending physical copies of the Notice of AGM and the Annual Report to the Shareholders.
For Dhanlaxmi Bank Limited
Sd/-
Venkatesh.H
Place: Thiruvur
Date: September 07, 2024
Company Secretary & Secretary to the Board

CREMICA AGRO FOODS LIMITED
Regd off: 455, Sohan Palace, 2nd Floor, The Mall Ludhiana, Punjab- 141001, Ph: 01826-225418; CIN: L15146PB1989PLC009676
E-mail: manager.caff@gmail.com; Website: www.caff.co.in
NOTICE TO THE MEMBERS OF THE 35TH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC)/OTHER AUDIO-VISUAL MEANS (OAVM) AND INFORMATION REGARDING BOOK CLOSURE
The 35th (Thirty Fifth) Annual General Meeting ("AGM") of the Company will be held on Monday, 30th September, 2024, at 11:00 AM IST through VC / OAVM, in compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI) to transact the business set forth in the Notice of the AGM.
The Notice of the AGM along with the Annual Report for Financial Year 2023-24 has been sent to all those members whose email ids are registered with the Company/Registrar and Share Transfer Agent/Depositories/Depository Participants. The Notice of the AGM and the Annual Report are also available on the Company's website at www.caff.co.in, on the website of the Stock Exchange i.e. www.mseil.in and on the website of Link Intime India Private Limited at <https://www.linkintime.co.in>. Members can attend the AGM through VC / OAVM facility only or view the live webcast at <https://www.linkintime.co.in>. The instructions for joining the AGM are provided in the Notice of the AGM. Members attending the Meeting through VC/OAVM shall be counted for the purposes of quorum under Section 103 of the Companies Act, 2013.
Members are requested to contact the Depository Participants in case of shares held in electronic form or the Company's Registrar and Transfer Agent, Link Intime India Private Limited, in case the shares are held in physical form for validating/ updating their email address and mobile nos. Members who have not registered their e-mail address may get their email address and mobile number registered with Link Intime India Private Limited, by visiting the https://web.linkintime.co.in/EmailReg/Email_Register.html or if the shares are in Demat form, they can contact their DP. In case of any queries, Members may write to instameet@linkintime.co.in. Alternatively, Members may send an e-mail request to the email id delhi@linkintime.co.in along with scanned copy of the signed request letter providing the email address, mobile number, self-attested PAN copy and Client Master copy in case of electronic folio and copy of share certificate in case of physical folio.
Members are requested to note the following contact details for addressing queries/grievances, if any.
M/S Link Intime India Pvt Ltd., Noble Heights, 1ST Floor, Plot NH 2 C-1 Block LSC, Near Savitri Market, Janakpuri, New Delhi - 110058, Email: delhi@linkintime.co.in, Phone: 011- 41410592-94, Fax: 011- 41410591.
Members will have an opportunity to cast their vote(s) remotely on the business as set forth in the Notice of the AGM through remote e-voting. The manner of remote e-voting for members holding shares in dematerialised mode, physical mode and members who have not registered their email addresses is provided in the Notice of the AGM. The facility for e-voting will also be provided at the AGM and Members attending the AGM, who have not cast their votes by remote e-voting, will be able to vote electronically at the meeting.
The remote e-voting facility will be available during the following voting period:
Commencement of remote e-voting: Friday, 27th September, 2024 at 09:00 A.M
End of remote e-voting: Sunday, 29th September, 2024 at 05:00 P.M.
The remote e-voting will not be allowed beyond the aforesaid date and time and the remote e-voting module shall be forthwith disabled by Link Intime India Private Limited upon expiry of the aforesaid period.
A person whose name is recorded in the Register of Members as on the Cut-off Date, i.e. 23rd September, 2024 only shall be entitled to avail the facility of remote e-voting or for voting through Instameet.
Pursuant to the provisions of Section 91 of the Companies Act, 2013 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 the Register of Members and the Share Transfer Books of the Company will remain closed from Tuesday, 24th September, 2024 to Monday, 30th September, 2024 (both days inclusive) for the purpose of AGM (Record date: 23rd September, 2024).
Members are requested to carefully read the Notice of the AGM and in particular, instructions for joining the AGM, manner of casting vote through remote e-voting or voting at the AGM.
For Cremica Agro Foods Limited
Sd/-
Vishakha Rathour
Company Secretary and Compliance Officer
M. No. A73123
Date: 7th September, 2024
Place: Ludhiana

SNOW NO-SHOW

Al's not well with the Himalayas

Om Parvat event merely an indicator of a bigger crisis

GARIMA SADHWANI
New Delhi, September 7

"OM IS THE sound of creation, its disappearance from our landscape is quite symbolic," says Nityanand Jayaraman, an environmentalist based in Chennai. For the first time in recorded history, the Om Parvat in Uttarakhand was devoid of snow in August this year.

The peak, which borders India, China, and Nepal, and is located at an altitude of 5,900 metres above sea level, is known for eternally being covered in snow. The snow forms the shape of 'Om' on the terrain from which the Himalayan peak gets its name.

But on August 16, snow completely disappeared from the mountain, leaving tourists and locals (who depend on the tourist economy) in a lurch.

While experts pointed fingers at the reduced snowfall, on August 26, the peak received snow again and the event went out of the news cycles.

But, Abinash Mohanty, sector head, Climate Change and Sustainability at IPE Global, and expert reviewer of IPCC-AR(6), says that it's crucial we keep talking about this and acknowledge that this is a big reminder of the consequences of climate change. Especially, since this is not the first time this has happened in recent years. In January this year, Gulmarg in Kashmir experienced a two-month dry spell with no snowfall. The economy, which largely depends on the ski resorts there, also faced a major setback.

Tourist guides from Uttarakhand also recently told media houses that the Adi Kailash mountain peak has been experiencing reduced snowfall in the last few years.

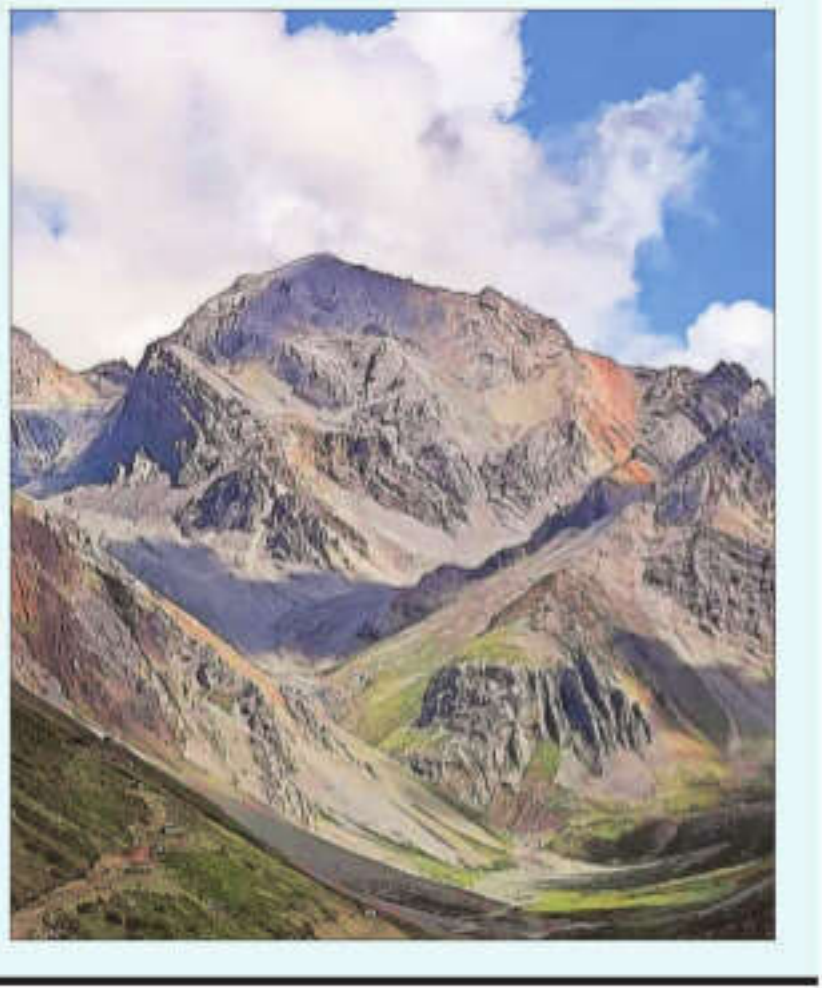
ALARMING SITUATION

For the first time in recorded history, Om Parvat in Uttarakhand was devoid of snow in August this year

Peak known for eternally being covered in snow, forms the shape of 'Om' on the terrain deriving its name

Gulmarg in Kashmir also experienced a two-month dry spell with no snowfall in January this year

Experts say while global warming and higher temperatures have played their part, intense heatwaves and forest fires have also been big factors



Why it's alarming

Mohanty tells FE, "Snow is one of the most important parts of our hydrological, climatological, and meteorological indicators of life. Any change in the quantity and quality of snowfall affects our life in ways that are both very visible and latent." But, wait. What exactly has caused this? Is global warming alone to blame here? No, says Mohanty. He explains that while global warming and higher temperatures have played their part here, intense heat waves and forest fires have also been big factors.

Global and regional emissions and man-made disruptions have also already damaged the sensitive ecosystem carrying capacity of the Himalayan region. This, according to Jayaraman, is the biggest reason though.

The environmentalist says, "Human intervention, in the name of growth and capitalism, has disrupted a long-standing balance that nature had created

in the last 12,000 years. We've done in a matter of a few centuries, what took geology hundreds of thousands of years to do. We've drastically altered land use, we've reduced biodiversity, and we've changed the nature of oceans - all for our own means. The Om Parvat event is just an indicator of the bigger crisis we are facing."

What an event like this also sets into motion is a ripple effect, says Mohanty. With the glaciers melting and reduced or no snowfall on mountain peaks, the water levels will rise and the intensity and frequency of extreme weather events will multiply.

He goes on to add, "Even if you only look at the fastened melting of the snow, the result is a severe change in our hydrological cycles. This is because instances of flash floods and cyclonic events will increase, the monsoon and seasonal patterns will be impacted - and not uniformly - and overall, the ecology of the Himalayan region will be

at a loss." A 2023 study by Nepal-based International Centre for Integrated Mountain Development, had estimated that by the end of this century, the Himalayas will experience 30-50% loss in the volume of glaciers. The study had indicated that by 2050, rivers will reach "peak water availability" from the melted ice flowing down, which experts say could lead to more frequent floods.

What we should be focusing on is also how we have forced life out of nature. Om Parvat is linked to capitalism and unchecked activities by man, as closely as it is linked to urban floods, Jayaraman highlights.

But, Gagan Reddy, the chief technical officer at ProClima - a unified service provider in the climate space, says that it's extremely important that we don't view the disappearance of snow from Om Parvat in isolation. "It is crucial to recognise it as part of a long-standing issue that demands long-term solutions," he adds.

So where does one start with addressing the concern at hand?

According to Mohanty, the first step is a radical one and it's realising that there are no quick fixes. The way to go is checking anthropogenic activities - not just near Om Parvat, but in the Himalayan region as a whole.

Mohanty tells FE, "If that means tourist footfall decreasing, then be it. This will no doubt impact the local economy, but we need checks and balances to prevent the over-exploitation of our fragile ecosystems because they do not have a buffer against extreme disastrous events."

In fact, a March 2023 study published in the Journal of Environmental Development said that in the period between 1901-2014, the Himalayan region experienced "significant warming, with the annual mean surface temperature increasing at about 0.11 degrees Celsius.

But Jayaraman adds that the modern nation states also need to confront the fact that they are "slaves of capitalists and investors."

Jayaraman says, "Our state does not know how to provide a living for our people without exploiting them, as well as nature. Both of them are suffering together. We need to question what development is, what living a good life is, and what growing sustainably is."

Reddy, on the other hand, explains that since the Himalayan ecosystem is more fragile than others, the effect of increased temperatures and widespread ecological disruption gets multiplied in the region - leaving it more vulnerable to the consequences of climate change.

"The world must urgently prioritise efforts to reduce carbon emissions. This responsibility extends beyond governments and also rests on the shoulders of the private sector. Climate financing, particularly for adaptation and mitigation initiatives, is a crucial pathway forward," Reddy emphasises.

US, China fight sharpened: EAM

PRESS TRUST OF INDIA
New Delhi, September 7

INDIA WOULD BE willing to work with like-minded partners on specific agenda and its role in the Quad is an example of such an approach, External Affairs Minister S Jaishankar said on Saturday, while calling for reformed multilateralism.

In a virtual address at the FPCI Global Town hall, Jaishankar, delving into major geopolitical developments, said the world is looking at a more "sharpened contestation" between the US and China on a range of areas.

He underlined that even as the world looks "complicated", India's desire and determination to ensure its stability and contribute to its prosperity is only getting stronger.

The Quad, comprising India, the US, Australia and Japan, has emerged as a key coalition focusing on working towards ensuring a free, open and rules-



based Indo-Pacific against the backdrop of China's growing muscle-flexing in the region.

In the context of key directions and developments in international relations over the last few decades, the observed that many big powers are now content to do less and the newer ones are more reticent in stepping forward.

"In many situations, it is left to the regionally significant players to sort out their own particular mess," he said.

Jaishankar, not Modi to address UNGA

PRESS TRUST OF INDIA
United Nations, September 7

PRIME MINISTER NARENDRA Modi will not address the annual debate at the UN General Assembly later this month, according to a revised provisional list of speakers issued by the UN. A provisional list of speakers for the General Debate of the 79th session of the UNGA issued by the UN in July had said that PM Modi would address the high-level debate on September 26. However, according to a revised provisional list of speakers issued by the UN on Friday, EAM S Jaishankar is now expected to address the General Debate on September 28. PM Modi is scheduled to travel to New York later this month and address a mega community event on Sept 22. He will also address UN's 'Summit of the Future' being convened on Sept 22 and 23.

US, UK spy chiefs call for Gaza ceasefire, praise 'bold' Ukraine

ASSOCIATED PRESS
London, September 7

THE HEADS OF THE British and American foreign intelligence agencies said Saturday that Ukraine's surprise incursion into Russia is a significant achievement that could change the narrative of the grinding 2 1/2-year war.

Richard Moore, the head of MI6, said Kyiv's surprise move in August to seize territory in Russia's Kursk region was "typically audacious and bold on the part of the Ukrainians, to try and change the game".

Speaking alongside Moore at a rare public event in London, CIA Director William Burns said the offensive was a "significant



CIA Director William Burns (left) & MI6 Chief Richard Moore

achievement" that had exposed vulnerabilities in the Russian military. The two spymasters also wrote an opinion piece for the Financial Times, calling for a cease fire in Gaza and saying their agencies had "exploited our intelligence channels to

push hard for restraint and de-escalation". They said a cease-fire in Israel's war against Hamas "could end the suffering and appalling loss of life of Palestinian civilians and bring home the hostages after 11 months of hellish confinement".

'Slow EV demand worrying'

REUTERS
Paris, September 7

EUROPE'S AUTO INDUSTRY could face fines of 15 billion euros for carbon emissions due to slowing demand for electric vehicles, Renault CEO Luca de Meo said. Automakers face tougher EU CO2 targets in 2025 as the cap on average emissions from new vehicles sales falls to 94 grams/km from 116 g/km in 2024. "The

speed of the electric ramp-up is half of what we would need to achieve the objectives to avoid paying fines," de Meo said.

Exceeding CO2 limits can lead to fines amounting to 95 euros per excess CO2 g/km multiplied by the number of vehicles sold. "Everyone is talking about 2035, in 10 years, but we should be talking about 2025 because we are already struggling", he said.

ESSAAR COATINGS INDIA LIMITED
CIN: U18201PB1997PLC020496
Registered Office Address: E-488 Phase VI, Focal Point, Ludhiana - 141010, Punjab, E-mail ID: essaarcoatings0151@gmail.com
NOTICE OF 27TH ANNUAL GENERAL MEETING AND BOOK CLOSURE
Notice is hereby given that the 27th Annual General Meeting (AGM) of Essaar Coatings India Limited (the Company) is scheduled to be held on Monday 30th Day of September 2024 at 4.00 PM, at the registered office of the company at E-488 Phase VI, Focal Point Ludhiana- 141010, Punjab, in accordance with MCA Circulars, the Company has sent the Notice of the AGM setting out the Ordinary and Special Business to be transacted along with Annual Report for the FY 2023-2024 through physical mode, to all its members whose address are registered with the Company as on Friday, September 06, 2024. The physical dispatch of Annual Report & AGM Notice has been completed on September 07, 2024.
Notice is also hereby given that pursuant to Section 91 of the Companies Act 2013 read with rule 10 of Companies (Management and Administration) Rules, 2014, the Register of Members and Share Transfer Books of the Company will remain closed from Monday, September 23, 2024 to Monday, September 30, 2024 (both days inclusive) for the purpose of the AGM. Members holding shares in physical mode whose email IDs are not registered, may get their email IDs registered by submitting a request letter to the Company at essaarcoatings0151@gmail.com. However, for the shares held in demat form, members are requested to write to their depository Participant or Company's Registrar and Transfer Agent CDSL Ventures Limited.
A person whose name is recorded in the Register of Members as on the Cut-Off date i.e. Friday, September 20, 2024 only shall be entitled to avail the facility of voting at the AGM. A person who is not a member as on the Cut-off date should treat this Notice for information purpose only. If you have any queries or issues regarding attending AGM you can write an email to essaarcoatings0151@gmail.com
For Essaar Coatings India Limited
Sd/-
Sanjay Gupta
Director
DIN: 00652165
PLACE : Ludhiana
DATE : September 07, 2024

BMW Industries Limited
CIN - L51109WB1961PLC034212
119 PARK STREET, WHITE HOUSE, 3RD FLOOR, KOLKATA-700016.
Email- info@bmwli.co.in Phone: 033-40071704
Website: www.bmwli.co.in
Notice is hereby given that the 42nd Annual General Meeting (AGM) of the Members of BMW Industries Limited (the Company) is scheduled to be held on Monday, 30th September, 2024 at 11.30 a.m. IST through Video Conferencing (VC)/Other Audio Visual Means (OAVM) facility to transact the business, as set out in the notice of AGM in compliance with the provisions of the Companies Act, 2013 the Rules made thereunder and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), read General Circular No. 14/2020 dated 8th April, 2020, General Circular No. 17/2020 dated 13th April, 2020 and subsequent circulars issued in this regard, the latest being General Circular No. 09/2023 dated 25th September, 2023 (hereinafter collectively called as "MCA Circulars" and circulars issued by Securities and Exchange Board of India vide its circular dated May 12, 2020, 15th January 15, 2021, 13th May, 2022, 5th January, 2023 and 7th October, 2023 (hereinafter collectively called as "Circulars"). In accordance with the above Circulars, the Company has completed dispatch of Notices convening the 42nd AGM along with the Annual Report for Financial Year 2023-2024 through electronic means whose names appear in the Register of Members as on Saturday, August 30, 2024 to those Members whose e-mail addresses are registered with the Company or Registrar & Transfer Agent (RTA) and Depositories. The Notice and the Annual Report are available on the website of the Company and the Stock Exchanges respectively at: www.bmwli.co.in; www.bseindia.com; www.cse-india.com and on website of CDSL at: https://www.cdslindia.com. In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide e-Voting facilities through CDSL to its Members, in respect of business that may be transacted at the AGM. The manner and instructions to cast votes through remote e-Voting as well as through e-Voting system during the AGM have been provided in the Notice. The business set out in the Notice shall be transacted through e-Voting only.
A person, whose name appears in the Register of Members as on the "cut-off date", i.e., Monday, September 23, 2024, only shall be entitled to avail the facility of e-voting for the Meeting. The e-voting commences on Friday, September 27, 2024 at 9:00 A.M. and ends on Sunday, September 29, 2024 at 5:00 P.M. and shall be disabled thereafter.
The Members who have cast their vote by remote e-voting may attend the AGM through VC/OAVM but shall not be entitled to vote at the AGM. The Members who have not cast their vote by remote e-voting may exercise the facility of e-Voting provided at the AGM.
A person who has acquired shares and become a Member of the Company after the emails are sent may obtain the credentials for remote e-voting by sending a request at helpdesk.evoting@cdslindia.com or 1800225533. However, if the person is already registered with CDSL for remote e-voting then the existing user ID and password can be used for casting vote. Members will be able to attend the AGM through VC/OAVM provided by CDSL at https://www.evotingindia.com by using their remote e-Voting login credentials.
In case of any queries relating to voting by electronic means, please refer to the Frequently Asked Questions (FAQs) on e-Voting and e-voting user manual for Shareholders available at https://www.evotingindia.com under the help section or write to the undersigned at the registered office address of the Company or email ID: info@bmwli.co.in / vikramkapur@bmwli.co.in or Tel. 033 4007 1704.
For BMW Industries Limited
Sd/-
Vikram Kapur
(Company Secretary & Compliance Officer)
ACS 3912
Dated : 07.09.2024
Place : Kolkata

Dhanlaxmi Bank Limited
CIN: L65191KL1927PLC000307
Regd. Off: P.B No.9, Dhanalakshmi Buildings, Naiknakan, Thiruvur, Kerala-680001
Ph: 0487-2999711; Fax: 0487-2335367
Corporate Office: Punnunkann, Thiruvur, Kerala-680002; Ph: 0487-7107100
E-mail: investors@dhanbank.co.in; Website: www.dhanbank.com
NOTICE OF 97th ANNUAL GENERAL MEETING
• Notice is hereby given that the 97th Annual General Meeting ("AGM") of the Shareholders of Dhanlaxmi Bank Limited will be held on Monday, September 30, 2024 at 11.00 A.M (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM" in compliance with the Companies Act 2013 read with General Circulars April 08, 2020, April 13, 2020, May 05, 2020, January 13, 2021, December 08, 2021, December 14, 2021, May 05, 2022, December 28, 2022 and September 25, 2023 issued by the Ministry of Corporate Affairs (MCA), SEBI vide its circulars dated May 12, 2020, January 15, 2021, May 13, 2022, January 05, 2023 and October 07, 2023 (collectively referred to as "SEBI Circulars") and all other applicable laws and circular issued by MCA, Government of India and Securities and Exchange Board of India (SEBI) to transact the businesses that will be set forth in the Notice of the Meeting.
• In compliance with the above-mentioned circulars, the Notice of the AGM along with Annual Report for the financial year 2023-24 has been sent in electronic mode to all the registered Shareholders of the Bank as on August 30, 2024, to their e-mail addresses registered with the Bank / Depository Participants / Registrar & Transfer Agents. The Notice of AGM and the Annual Report of the Bank for the financial year 2023-24 will also be available on the websites of the Bank (www.dhanbank.com), KFin (evoting.kfintech.com), National stock Exchange of India Limited (www.nseindia.com) and BSE Limited (www.bseindia.com).
• Accordingly, the Bank has completed the sending of Notice of the AGM along with the Annual Report for the financial year 2023-24 to the registered e-mail addresses of Shareholders on Saturday, September 07, 2024.
• Pursuant to Section 108 of the Companies Act, 2013 read with Companies (Management and Administration) Rules, 2014 and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Bank is providing electronic voting ("remote e-voting") facility to the Shareholders of the Bank to cast their vote electronically on all resolutions set forth in the above mentioned Notice convening the 97th Annual General Meeting. The Bank has engaged the services of M/s. KFin Technologies Limited ("KFin") as the authorized agency to provide remote e-voting facilities. The remote e-voting period will commence from 9.00 A.M (IST) on Friday, September 27, 2024 and will end on Sunday September 29, 2024 at 5.00 P.M (IST). The e-voting module will be disabled by KFin for voting thereafter and no voting shall be allowed beyond 5.00 P.M on Sunday, September 29, 2024. Once the vote on a resolution is cast by the shareholder, the shareholder shall not be allowed to change it subsequently. Further, Shareholders who have cast their vote through remote e-voting in respect of the Resolution(s) as set out in the Notice of the AGM, may attend the AGM, but shall not be entitled to cast their vote again during the AGM.
• The facility of e-voting will also be made available at the time of the Meeting ("Instapoll") for those Shareholders who have not voted through the remote e-voting facility.
• The user ID and password for e-voting and the procedure for remote e-voting / instapoll / registration for attendance at AGM have been sent by KFin to all the Shareholders along with the Notice of AGM and Annual Report.
• The cut-off date (i.e. the record date) for the purpose of voting is Tuesday, September 24, 2024 and the voting rights will be one vote per Equity Share registered in the name of the shareholders/ beneficial owners as on that date. The Register of Members and Share Transfer Books of the Bank will remain closed from Wednesday, September 25, 2024 to Monday, September 30, 2024 (both days inclusive) on account of the 97th Annual General Meeting.
• The Board of Directors has appointed Mr. V. Suresh, Practising Company Secretary (Senior Partner, M/s. V. Suresh & Associates, Practising Company Secretaries) as Scrutinizer to scrutinize the voting process.
• In case of the need for any technical assistance or any grievances connected with e-voting, Shareholders may contact Mr. Vasantha Rao Chowdari, Manager, KFin Technologies Limited, "Selenium Tower B", Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad-500032; Phone: 1800 3094 001 (tollfree). Shareholders who have not received the e-mail of the aforesaid Notice / Annual Report or who have purchased the Equity Shares of the Bank after August 30, 2024 may also contact Mr. Vasantha Rao Chowdari, Manager at the above mentioned address / phone number for the e-mail of the Notice / Annual Report.
• Shareholders who have not registered their e-mail address and, therefore, are not able to receive the Annual Report, Notice of AGM and e-Voting instructions, may temporarily get their email address and mobile number registered with M/s. KFin Technologies Limited, the Bank's RTA, by accessing the link https://ris.kfintech.com/clientservices/mobileereg/mobilemailreg.aspx.
• Please note that, in terms of the aforementioned circulars, the Bank will not be sending physical copies of the Notice of AGM and the Annual Report to the Shareholders.
For Dhanlaxmi Bank Limited
Sd/-
Venkatesh.H
Place: Thiruvur
Date: September 07, 2024
Company Secretary & Secretary to the Board

CREMICA AGRO FOODS LIMITED
Regd off: 455, Sohan Palace, 2nd Floor, The Mall Ludhiana, Punjab- 141001, Ph: 01826-225418; CIN: L15146PB1989PLC009676
E-mail: manager.caff@gmail.com; Website: www.caff.co.in
NOTICE TO THE MEMBERS OF THE 35TH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC)/OTHER AUDIO-VISUAL MEANS (OAVM) AND INFORMATION REGARDING BOOK CLOSURE
The 35th (Thirty Fifth) Annual General Meeting ("AGM") of the Company will be held on Monday, 30th September, 2024, at 11:00 AM IST through VC / OAVM, in compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI) to transact the business set forth in the Notice of the AGM.
The Notice of the AGM along with the Annual Report for Financial Year 2023-24 has been sent to all those members whose email ids are registered with the Company/Registrar and Share Transfer Agent/Depositories/Depository Participants. The Notice of the AGM and the Annual Report are also available on the Company's website at www.caff.co.in, on the website of the Stock Exchange i.e. www.mse.in and on the website of Link Intime India Private Limited at https://www.linkintime.co.in. Members can attend the AGM through VC / OAVM facility only or view the live webcast at https://www.linkintime.co.in. The instructions for joining the AGM are provided in the Notice of the AGM. Members attending the Meeting through VC/OAVM shall be counted for the purposes of quorum under Section 103 of the Companies Act, 2013.
Members are requested to contact the Depository Participants in case of shares held in electronic form or the Company's Registrar and Transfer Agent, Link Intime India Private Limited, in case the shares are held in physical form for validating/ updating their email address and mobile nos. Members who have not registered their e-mail address may get their email address and mobile number registered with Link Intime India Private Limited, by visiting the https://web.linkintime.co.in/EmailReg/Email_Register.html or if the shares are in Demat form, they can contact their DP. In case of any queries, Members may write to instameet@linkintime.co.in. Alternatively, Members may send an e-mail request to the email id delhi@linkintime.co.in along with scanned copy of the signed request letter providing the email address, mobile number, self-attested PAN copy and Client Master copy in case of electronic folio and copy of share certificate in case of physical folio.
Members are requested to note the following contact details for addressing queries/grievances, if any.
M/S Link Intime India Pvt Ltd., Noble Heights, 1ST Floor, Plot NH 2 C-1 Block LSC, Near Savitri Market, Janakpuri, New Delhi - 110058, Email: delhi@linkintime.co.in, Phone: 011- 41410592-94, Fax: 011- 41410591.
Members will have an opportunity to cast their vote(s) remotely on the business as set forth in the Notice of the AGM through remote e-voting. The manner of remote e-voting for members holding shares in dematerialised mode, physical mode and members who have not registered their email addresses is provided in the Notice of the AGM. The facility for e-voting will also be provided at the AGM and Members attending the AGM, who have not cast their votes by remote e-voting, will be able to vote electronically at the meeting.
The remote e-voting facility will be available during the following voting period:
Commencement of remote e-voting: Friday, 27th September, 2024 at 09:00 A.M
End of remote e-voting: Sunday, 29th September, 2024 at 05:00 P.M.
The remote e-voting will not be allowed beyond the aforesaid date and time and the remote e-voting module shall be forthwith disabled by Link Intime India Private Limited upon expiry of the aforesaid period.
A person whose name is recorded in the Register of Members as on the Cut-off Date, i.e. 23rd September, 2024 only shall be entitled to avail the facility of remote e-voting or for voting through Instameet.
Pursuant to the provisions of Section 91 of the Companies Act, 2013 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 the Register of Members and the Share Transfer Books of the Company will remain closed from Tuesday, 24th September, 2024 to Monday, 30th September, 2024 (both days inclusive) for the purpose of AGM (Record date: 23rd September, 2024)
Members are requested to carefully read the Notice of the AGM and in particular, instructions for joining the AGM, manner of casting vote through remote e-voting or voting at the AGM.
For Cremica Agro Foods Limited
Sd/-
Vishakha Rathour
Place: Ludhiana
Company Secretary and Compliance Officer
M. No. A73123
Date: 7th September, 2024

SNOW NO-SHOW

All's not well with the Himalayas

Om Parvat event merely an indicator of a bigger crisis

GARIMA SADHWANI
New Delhi, September 7

"OM IS THE sound of creation, its disappearance from our landscape is quite symbolic," says Nityanand Jayaraman, an environmentalist based in Chennai. For the first time in recorded history, the Om Parvat in Uttarakhand was devoid of snow in August this year.

The peak, which borders India, China, and Nepal, and is located at an altitude of 5,900 metres above sea level, is known for eternally being covered in snow. The snow forms the shape of 'Om' on the terrain from which the Himalayan peak gets its name.

But on August 16, snow completely disappeared from the mountain, leaving tourists and locals (who depend on the tourist economy) in a lurch.

While experts pointed fingers at the reduced snowfall, on August 26, the peak received snow again and the event went out of the news cycles.

But, Abinash Mohanty, sector head, Climate Change and Sustainability at IPE Global, and expert reviewer of IPCC-AR(6), says that it's crucial we keep talking about this and acknowledge that this is a big reminder of the consequences of climate change. Especially, since this is not the first time this has happened in recent years. In January this year, Gulmarg in Kashmir experienced a two-month dry spell with no snowfall. The economy, which largely depends on the ski resorts there, also faced a major setback.

Tourist guides from Uttarakhand also recently told media houses that the Adi Kailash mountain peak has been experiencing reduced snowfall in the last few years.

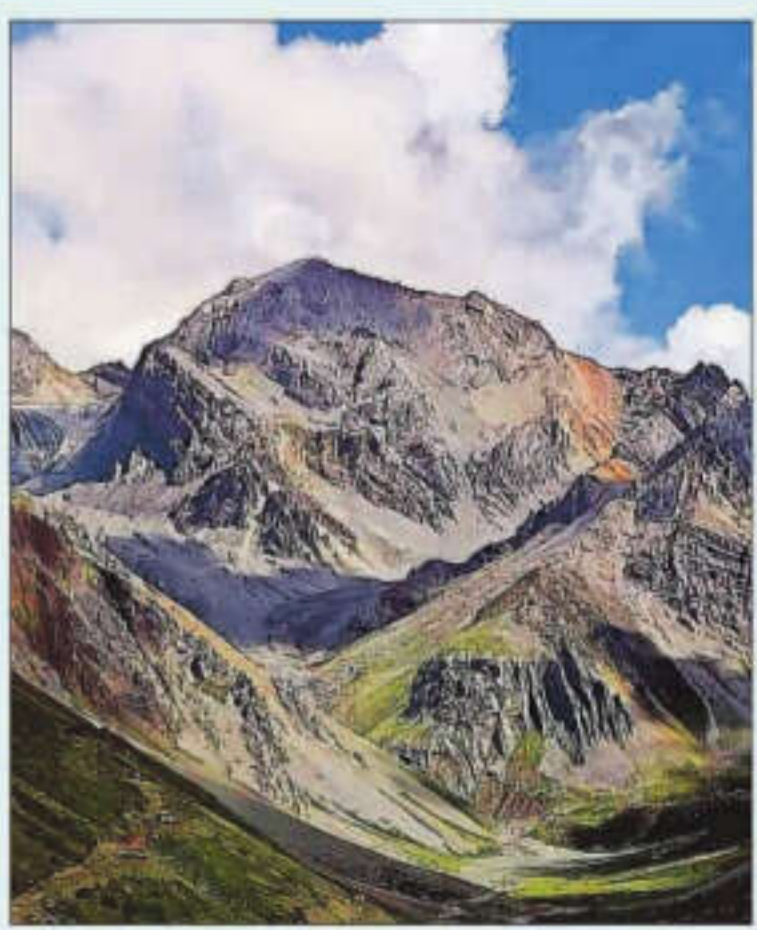
ALARMING SITUATION

For the first time in recorded history, Om Parvat in Uttarakhand was devoid of snow in August this year

Peak known for eternally being covered in snow, forms the shape of 'Om' on the terrain deriving its name

Gulmarg in Kashmir also experienced a two-month dry spell with no snowfall in January this year

Experts say while global warming and higher temperatures have played their part, intense heatwaves and forest fires have also been big factors



Why it's alarming

Mohanty tells FE, "Snow is one of the most important parts of our hydrological, climatological, and meteorological indicators of life. Any change in the quantity and quality of snowfall affects our life in ways that are both very visible and latent." But, wait. What exactly has caused this? Is global warming alone to blame here? No, says Mohanty. He explains that while global warming and higher temperatures have played their part here, intense heat waves and forest fires have also been big factors.

Global and regional emissions and man-made disruptions have also already damaged the sensitive ecosystem carrying capacity of the Himalayan region. This, according to Jayaraman, is the biggest reason though.

The environmentalist says, "Human intervention, in the name of growth and capitalism, has disrupted a long-standing balance that nature had created

in the last 12,000 years. We've done in a matter of a few centuries, what took geology hundreds of thousands of years to do. We've drastically altered land use, we've reduced biodiversity, and we've changed the nature of oceans - all for our own means. The Om Parvat event is just an indicator of the bigger crisis we are facing."

Experts blame human intervention as a major factor

What an event like this also sets into motion is a ripple effect, says Mohanty. With the glaciers melting and reduced or no snowfall on mountain peaks, the water levels will rise and the intensity and frequency of extreme weather events will multiply.

He goes on to add, "Even if you only look at the fastened melting of the snow, the result is a severe change in our hydrological cycles. This is because instances of flash floods and cyclonic events will increase, the monsoon and seasonal patterns will be impacted - and not uniformly - and overall, the ecology of the Himalayan region will be

at a loss." A 2023 study by Nepal-based International Centre for Integrated Mountain Development, had estimated that by the end of this century, the Himalayas will experience 30-50% loss in the volume of glaciers. The study had indicated that by 2050, rivers will reach "peak water availability" from the melted ice flowing down, which experts say could lead to more frequent floods.

What we should be focusing on is also how we have forced life out of nature. Om Parvat is linked to capitalism and unchecked activities by man, as closely as it is linked to urban floods, Jayaraman highlights.

The next steps

But, Gagan Reddy, the chief technical officer at ProClima - a unified service provider in the climate space, says that it's extremely important that we don't view the disappearance of snow from Om Parvat in isolation. "It is crucial to recognise it as part of a long-standing issue that demands long-term solutions," he adds.

So where does one start with addressing the concern at hand?

According to Mohanty, the first step is a radical one and it's realising that there are no quick fixes. The way to go is checking anthropocentric activities - not just near Om Parvat, but in the Himalayan region as a whole.

Mohanty tells FE, "If that means tourist footfall decreasing, then be it. This will no doubt impact the local economy, but we need checks and balances to prevent the overexploitation of our fragile ecosystems because they do not have a buffer against extreme disastrous events."

In fact, a March 2023 study published in the Journal of Environmental Development said that in the period between 1901-2014, the Himalayan region experienced "significant warming, with the annual mean surface temperature increasing at about 0.11 degrees Celsius.

But Jayaraman adds that the modern nation states also need to confront the fact that they are "slaves of capitalists and investors."

Jayaraman says, "Our state does not know how to provide a living for our people without exploiting them, as well as nature. Both of them are suffering together. We need to question what development is, what living a good life is, and what growing sustainably is."

Reddy, on the other hand, explains that since the Himalayan ecosystem is more fragile than others, the effect of increased temperatures and widespread ecological disruption gets multiplied in the region - leaving it more vulnerable to the consequences of climate change.

"The world must urgently prioritise efforts to reduce carbon emissions. This responsibility extends beyond governments and also rests on the shoulders of the private sector. Climate financing, particularly for adaptation and mitigation initiatives, is a crucial pathway forward," Reddy emphasises.

US, China fight sharpened: EAM

PRESS TRUST OF INDIA
New Delhi, September 7

INDIA WOULD BE willing to work with like-minded partners on specific agenda and its role in the Quad is an example of such an approach, External Affairs Minister S Jaishankar said on Saturday, while calling for reformed multilateralism.

In a virtual address at the FPCI Global Town hall, Jaishankar, delving into major geopolitical developments, said the world is looking at a more "sharpened contestation" between the US and China on a range of areas.

He underlined that even as the world looks "complicated", India's desire and determination to ensure its stability and contribute to its prosperity is only getting stronger.

The Quad, comprising India, the US, Australia and Japan, has emerged as a key coalition focusing on working towards ensuring a free, open and rules-



based Indo-Pacific against the backdrop of China's growing muscle-flexing in the region.

In the context of key directions and developments in international relations over the last few decades, he observed that many big powers are now content to do less and the newer ones are more reticent in stepping forward.

"In many situations, it is left to the regionally significant players to sort out their own particular mess," he said.

Jaishankar, not Modi to address UNGA

PRESS TRUST OF INDIA
United Nations, September 7

PRIME MINISTER NARENDRA Modi will not address the annual debate at the UNGA session later this month, according to a revised provisional list of speakers issued by the UN. A provisional list of speakers for the General Debate of the 79th session of the UNGA issued by the UN in July had said that PM Modi would address the high-level debate on September 26. However, according to a revised provisional list of speakers issued by the UN on Friday, EAM S Jaishankar is now expected to address the General Debate on September 28. PM Modi is scheduled to travel to New York later this month and address a mega community event on Sept 22. He will also address UN's 'Summit of the Future' being convened on Sept 22 and 23.

US, UK spy chiefs call for Gaza ceasefire, praise 'bold' Ukraine

ASSOCIATED PRESS
London, September 7

THE HEADS OF the British and American foreign intelligence agencies said Saturday that Ukraine's surprise incursion into Russia is a significant achievement that could change the narrative of the grinding 2 1/2-year war.

Richard Moore, the head of MI6, said Kyiv's surprise move in August to seize territory in Russia's Kursk region was "typically audacious and bold on the part of the Ukrainians, to try and change the game".

Speaking alongside Moore at a rare public event in London, CIA Director William Burns said the offensive was a "significant



CIA Director William Burns (left) & MI6 Chief Richard Moore

achievement" that had exposed vulnerabilities in the Russian military. The two spymasters also wrote an opinion piece for the Financial Times, calling for a cease fire in Gaza and saying their agencies had "exploited our intelligence channels to

push hard for restraint and de-escalation". They said a ceasefire in Israel's war against Hamas "could end the suffering and appalling loss of life of Palestinian civilians and bring home the hostages after 11 months of hellish confinement".

'Slow EV demand worrying'

REUTERS
Paris, September 7

EUROPE'S AUTO INDUSTRY could face fines of 15 billion euros for carbon emissions due to slowing demand for electric vehicles, Renault CEO Luca de Meo said. Automakers face tougher EU CO2 targets in 2025 as the cap on average emissions from new vehicles sales falls to 94 grams/km from 116 g/km in 2024. "The

speed of the electric ramp-up is half of what we would need to achieve the objectives to avoid paying fines," de Meo said.

Exceeding CO2 limits can lead to fines amounting to 95 euros per excess CO2 g/km multiplied by the number of vehicles sold. "Everyone is talking about 2035, in 10 years, but we should be talking about 2025 because we are already struggling," he said.

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF ESSAR OIL AND GAS EXPLORATION AND PRODUCTION LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	Essar Oil and Gas Exploration and Production Limited
2 Date of incorporation of corporate debtor	10-05-2016
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India, under the Companies Act, 2013
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U11203GJ2016PLC091903
5 Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: F-20, Balaji Shopping Wide Angle Highway, Nagpur, Maharashtra, Gujarat, India, 384002. Address at which Books of Accounts are maintained: Village/PO Gopalpur, Near Rajendra Nath, Polytechnic College, Gopalpur Saranga Road P.S.-Ka, Nisaha, Durgapur, West Bengal, India, 713212.
6 Insolvency commencement date in respect of corporate debtor	06-09-2024
7 Estimated date of closure of insolvency resolution process	05-03-2025
8 Name and registration number of the insolvency professional acting as interim resolution professional	Name- Mohit Bipinchandra Adatiya Reg No- IBB/IPA-001/IP-P-01966/2019-2020/13004
9 Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add - 406, B M Square 2, Rajlaxmi Park, Motibaug Road, Above HDFC Bank, Junagadh, Gujarat-362001 Email: camohitadatiya@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Add: NPV Insolvency Professionals Private Limited, 10th Floor, 1003, Zen Z1, Ramdas Road, Near Avalon Hotel, Thaltej, Ahmedabad, Gujarat, 380059 Email - essarregppcl@ipmail.com
11 Last date for submission of claims	20-09-2024
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) essarregppcl@ipmail.com (c) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a Corporate Insolvency Resolution Process of Essar Oil and Gas Exploration and Production Limited on 06-09-2024.

The creditors of Essar Oil and Gas Exploration and Production Limited are hereby called upon to submit their claims with proof on or before 20.09.2024 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against Entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against Entry No.13 to act as authorized representative of the class [NA] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 08.09.2024
Place: Junagadh

Mohit Bipinchandra Adatiya
Interim Resolution Professional

Essar Oil and Gas Exploration & Production Limited

IBBI Reg. No: IBB/ IPA-001/ IP-P-01966/2019-2020/13004

IFA Validity Upto: 30.06.2025

ESSAR COATINGS INDIA LIMITED

CIN: U18201PB1997PLC020496
Registered Office Address: E 486 Phase VI, Focal Point, Ludhiana- 141010, Punjab, E-mail id: essaarcoatings0151@gmail.com

NOTICE OF 27TH ANNUAL GENERAL MEETING AND BOOK CLOSURE
Notice is hereby given that the 27th Annual General Meeting (AGM) of Essar Coatings India Limited (the Company) is scheduled to be held on Monday 30th Day of September 2024 at 4.00 P.M. at the registered office of the company at E 486 Phase VI, Focal Point Ludhiana- 141010, Punjab. In accordance with MCA Circulars, the Company has sent the Notice of the AGM setting out the Ordinary and Special Business to be transacted along with Annual Report for the FY 2023-2024 through physical mode, to all its members whose address are registered with the Company as on Friday, September 06, 2024. The physical dispatch of Annual Report & AGM Notice has been completed on September 07, 2024.

Notice is also hereby given that pursuant to Section 91 of the Companies Act 2013 read with rule 10 of Companies (Management and Administration) Rules, 2014, the Register of Members and Share Transfer Books of the Company will remain closed from Monday, September 23, 2024 to Monday, September 30, 2024 (both days inclusive) for the purpose of the AGM. Members holding shares in physical mode whose email IDs are not registered, may get their email IDs registered by submitting a request letter to the Company at essaarcoatings0151@gmail.com. However, for the shares held in demat form, members are requested to write to their depository participant or Company's Registrar and Transfer Agent CDSL Ventures Limited.

A person whose name is recorded in the Register of Members as on the Cut-off date i.e. Friday, September 20, 2024 only shall be entitled to avail the facility of voting at the AGM. A person who is not a member as on the Cut-off date should treat this Notice for information purpose only. If you have any queries or issues regarding attending AGM you can write an email to essaarcoatings0151@gmail.com.

For Essar Coatings India Limited
Sd/-
Sanjay Gupta
Director
DIN: 00652165

PLACE : Ludhiana
DATE : September 07, 2024

BMW Industries Limited

CIN - L51109WB1981PLC034212
119 PARK STREET, WHITE HOUSE, 3RD FLOOR, KOLKATA-700016.
Email- info@bmwli.co.in Phone: 033-40071704
Website: www.bmwli.co.in

Notice is hereby given that the 42nd Annual General Meeting (AGM) of the Members of BMW Industries Limited (the Company) is scheduled to be held on Monday, 30th September, 2024 at 11.30 a.m. IST through Video Conferencing (VC)/Other Audio Visual Means (OAVM) facility to transact the business, as set out in the notice of AGM in compliance with the provisions of the Companies Act, 2013 the Rules made thereunder and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations), read General Circular No. 14/2020 dated 8th April, 2020, General Circular No. 17/2020 dated 13th April, 2020 and subsequent circulars issued in this regard, the latest being General Circular No. 09/2023 dated 25th September, 2023 (hereinafter collectively called as "MCA Circulars" and circulars issued by Securities and Exchange Board of India vide its circular dated May 12, 2020, 15th January 15, 2021, 13th May, 2022, 5th January, 2023 and 7th October, 2023 (hereinafter collectively called as "Circulars"). In accordance with the above Circulars, the Company has completed dispatch of Notices convening the 42nd AGM along with the Annual Report for Financial Year 2023-2024 through electronic means whose names appear in the Register of Members as on Saturday, August 30, 2024 to those Members whose e-mail addresses are registered with the Company or Registrar & Transfer Agent (RTA) and Depositories. The Notice and the Annual Report are available on the website of the Company and the Stock Exchanges respectively at: www.bmwli.co.in; www.bseindia.com; www.cseindia.com and on website of CDSL at: https://www.cdslindia.com in compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide e-Voting facilities through CDSL to its Members, in respect of business that may be transacted at the AGM. The manner and instructions to cast votes through remote e-Voting as well as through e-Voting system during the AGM have been provided in the Notice. The business set out in the Notice shall be transacted through e-Voting only.

A person, whose name appears in the Register of Members as on the "cut-off date", i.e., Monday, September 23, 2024, only shall be entitled to avail the facility of e-voting for the Meeting. The e-voting commences on Friday, September 27, 2024 at 9:00 A.M. and ends on Sunday, September 29, 2024 at 5:00 P.M. and shall be disabled thereafter.

The Members who have cast their vote by remote e-voting may attend the AGM through VCOAVM but shall not be entitled to vote at the AGM. The Members who have not cast their vote by remote e-voting may exercise the facility of e-Voting provided at the AGM. A person who has acquired shares and become a Member of the Company after the emails are sent may obtain the credentials for remote e-Voting by sending a request at halodestk.evoting@cdslindia.com or 1800225533. However, if the person is already registered with CDSL for remote e-voting then the existing user ID and password can be used for casting vote. Members will be able to attend the AGM through VCOAVM provided by CDSL at https://www.evotingindia.com by using their remote e-Voting login credentials.

In case of any queries relating to voting by electronic means, please refer to the Frequently Asked Questions (FAQs) on e-Voting and e-voting user manual for Shareholders available at https://www.evotingindia.com under the help section or write to the undersigned at the registered office address of the Company or email ID: info@bmwli.co.in / vkr@bmwli.co.in or tel. 033 4007 1704.

For BMW Industries Limited
Sd/-
Vikram Kapur
(Company Secretary & Compliance Officer)

Date: 07.09.2024
Place : Kolkata

Dhanlaxmi Bank

Dhanlaxmi Bank Limited
CIN: L65191KL1927PLC000307
Regd. Off: PB No.9, Dhanalaxmi Buildings, Naikanal, Thrissur, Kerala-680001
Ph: 0487-2999711; Fax: 0487-2335367
Corporate Office: Punnamm, Thrissur, Kerala-680002; Ph: 0487-7107100
E-mail: investors@dhanbank.com; Website: www.dhanbank.com

NOTICE OF 97th ANNUAL GENERAL MEETING

Notice is hereby given that the 97th Annual General Meeting ("AGM") of the Shareholders of Dhanlaxmi Bank Limited will be held on Monday, September 30, 2024 at 11.00 A.M. (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM" in compliance with the Companies Act 2013 read with General Circulars April 08, 2020, April 13, 2020, May 05, 2020, January 13, 2021, December 08, 2021, December 14, 2021, May 05, 2022, December 28, 2022 and September 25, 2023 issued by the Ministry of Corporate Affairs (MCA). SEBI vide its circulars dated May 12, 2020, January 15, 2021, May 13, 2022, January 05, 2023 and October 07, 2023 (collectively referred to as "SEBI Circulars") and all other applicable laws and circulars issued by MCA, Government of India and Securities and Exchange Board of India (SEBI) to transact the businesses that will be set forth in the Notice of the Meeting.

In compliance with the above-mentioned circulars, the Notice of the AGM along with Annual Report for the financial year 2023-24 has been sent in electronic mode to all the registered Shareholders of the Bank as on August 30, 2024, to their e-mail addresses registered with the Bank / Depository Participants / Registrar & Transfer Agents. The Notice of AGM and the Annual Report of the Bank for the financial year 2023-24 will also be available on the websites of the Bank (www.dhanbank.com), KFin (evoting.kfin.tech.com), National stock Exchange of India Limited (www.nseindia.com) and BSE Limited (www.bseindia.com).

Accordingly, the Bank has completed the sending of Notice of the AGM along with the Annual Report for the financial year 2023-24 to the registered e-mail addresses of Shareholders on Saturday, September 07, 2024.

Pursuant to Section 108 of the Companies Act, 2013 read with Companies (Management and Administration) Rules, 2014 and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Bank is providing electronic voting ("remote e-voting") facility to the Shareholders of the Bank to cast their vote electronically on all resolutions set forth in the above mentioned Notice convening the 97th Annual General Meeting. The Bank has engaged the services of M/s. KFin Technologies Limited ("KFin") as the authorized agency to provide remote e-voting facilities. The remote e-voting period will commence from 9:00 A.M. (IST) on Friday, September 27, 2024 and will end on Sunday September 29, 2024 at 5:00 P.M. (IST). The e-voting module will be disabled by KFin for voting thereafter and no voting shall be allowed beyond 5:00 P.M. on Sunday, September 29, 2024. Once the vote on a resolution is cast by the shareholder, the shareholder shall not be allowed to change it subsequently. Further, Shareholders who have cast their vote through remote e-voting in respect of the Resolution(s) as set out in the Notice of the AGM, may attend the AGM, but shall not be entitled to cast their vote again during the AGM.

The facility of e-voting will also be made available at the time of the Meeting ("Instapoll") for those Shareholders who have not voted through the remote e-voting facility. The user ID and password for e-voting and the procedure for remote e-voting / instapoll / registration for attendance at AGM have been sent by KFin to all the Shareholders along with the Notice of AGM and Annual Report.

The cut-off date (i.e. the record date) for the purpose of voting is Tuesday, September 24, 2024 and the voting rights will be one vote per Equity Share registered in the name of the shareholders/beneficial owners as on that date. The Register of Members and Share Transfer Books of the Bank will remain closed from Wednesday, September 25, 2024 to Monday, September 30, 2024 (both days inclusive) on account of the 97th Annual General Meeting.

The Board of Directors has appointed Mr.V.Suresh, Practising Company Secretary (Senior Partner, M/s.V.Suresh & Associates, Practising Company Secretaries) as Scrutinizer to scrutinize the voting process.

In case of the need for any technical assistance or any grievances connected with e-voting, Shareholders may contact Mr. Vasanth Rao Chowdari, Manager, KFin Technologies Limited, "Selenium Tower B", Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad-500032; Phone: 1800 3094 001 (tollfree). Shareholders who have not received the e-mail of the aforesaid Notice / Annual Report or who have purchased the Equity Shares of the Bank after August 30, 2024 may also contact Mr. Vasanth Rao Chowdari, Manager at the above mentioned address / phone number for the e-mail of the Notice / Annual Report.

Shareholders who have not registered their e-mail address and, therefore, are not able to receive the Annual Report, Notice of AGM and e-Voting instructions, may temporarily get their e-mail address and mobile number registered with M/s. KFin Technologies Limited, the Bank's RTA, by accessing the link https://iris.kfintech.com/clientservices/mobilereg/mobilemailing.aspx.

Please note that, in terms of the aforesaid circulars, the Bank will not be sending physical copies of the Notice of AGM and the Annual Report to the Shareholders.

CREMICA AGRO FOODS LIMITED

Regd off: 455, Sohan Palace, 2nd Floor, The Mall Ludhiana, Punjab-141001, Ph: 01826-225418; CIN: L15146PB1989PLC009676
E-mail: manager.cafli@gmail.com; Website: www.cafli.co.in

NOTICE TO THE MEMBERS OF THE 35TH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC)/OTHER AUDIO-VISUAL MEANS (OAVM) AND INFORMATION REGARDING BOOK CLOSURE

The 35th (Thirty Fifth) Annual General Meeting ("AGM") of the Company will be held on Monday, 30th September, 2024, at 11:00 AM IST through VC / OAVM, in compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI) to transact the business set forth in the Notice of the AGM.

The Notice of the AGM along with the Annual Report for Financial Year 2023-24 has been sent to all those members whose email ids are registered with the Company/Registrar and Share Transfer Agent/Depositories/Depository Participants. The Notice of the AGM and the Annual Report are also available on the Company's website at www.cafli.co.in, on the website of the Stock Exchange i.e. www.nse.in and on the website of Link Intime India Private Limited at https://www.linkintime.co.in. Members can attend the AGM through VC / OAVM facility only or view the live webcast at https://www.linkintime.co.in. The instructions for joining the AGM are provided in the Notice of the AGM. Members attending the Meeting through VC/OAVM shall be counted for the purposes of quorum under Section 103 of the Companies Act, 2013.

Members are requested to contact the Depository Participants in case of shares held in electronic form or the Company's Registrar and Transfer Agent, Link Intime India Private Limited, in case the shares are held in physical form for validating/ updating their email address and mobile nos. Members who have not registered their e-mail address may get their email address and mobile number registered with Link Intime India Private Limited, by visiting the https://web.linkintime.co.in/EmailReg/Email_Register.html or if the shares are in Demat form, they can contact their DP. In case of any queries, Members may write to instameet@linkintime.co.in. Alternatively, Members may send an e-mail request to the email id delhi@linkintime.co.in along with scanned copy of the signed request letter providing the email address, mobile number, self-attested PAN copy and Client Master copy in case of electronic folio and copy of share certificate in case of physical folio.

Members are requested to note the following contact details for addressing queries/grievances, if any.
M/S Link Intime India Pvt Ltd., Nanak Heights, 1ST Floor, Plot NH 2 C-1 Block LSC, Near Savitri Market, Jankapuri, New Delhi - 110058, Email: delhi@linkintime.co.in, Phone: 011- 41410592-94, Fax: 011- 41410591.

Members will have an opportunity to cast their vote(s) remotely on the business as set forth in the Notice of the AGM through remote voting. The manner of remote e-voting for members holding shares in dematerialised mode, physical mode and members who have not registered their email addresses is provided in the Notice of the AGM. The facility for e-voting will also be provided at the AGM and Members attending the AGM, who have not cast their votes by remote e-voting, will be able to vote electronically at the meeting.

The remote e-voting facility will be available during the following voting period:
Commencement of remote e-voting: Friday, 27th September, 2024 at 09:00 A.M.
End of remote e-voting: Sunday, 29th September, 2024 at 05:00 P.M.

The remote e-voting will not be allowed beyond the aforesaid date and time and the remote e-voting module shall be forthwith disabled by Link Intime India Private Limited upon expiry of the aforesaid period. A person whose name is recorded in the Register of Members as on the Cut-off Date, i.e. 23rd September, 2024 only shall be entitled to avail the facility of remote e-voting or for voting through Instameet.

Pursuant to the provisions of Section 91 of the Companies Act, 2013 and Regulation 42 of the SEBI (

